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PART IV

Regulations, Orders, Notifications and Rules, of the Government of India, of the Government of Bihar, and of the High Court. Papers extracted from the Gazette of India and Provincial Gazettes. Orders of Commandants of Volunteers Corps

HOME DEPARTMENT
NOTIFICATION

The 21st September 1945

No. 2742-C.—The following notification by the Government of India is republished for general information.

By order of the Governor
R. A. E. WILLIAMS
Chief Secretary to Government

HOME DEPARTMENT

New Delhi, 25th August 1945

No. 10/46/43-Public—The following Regulations made by the Secretary of State for India are published for general information:—

BRITISH NATIONALITY AND STATUS OF ALIENS (INDIA) REGULATIONS, 1945

In the exercise of the powers conferred upon me by section 19 of the British Nationality and Status of Aliens Act, 1914 (hereinafter referred to as "the principal Act"), I, Leopold Charles Maurice Stennett Amery, one of His Majesty's Principal Secretaries of State, make the following Regulations:—

FORM OF CERTIFICATE OF NATURALISATION IN BRITISH INDIA

1. A Certificate of naturalisation granted in British India under section 2 or under sub-section (1) of section 5, read with sub-section (1) of section 8 of the principal Act, shall be in one of the following forms:—

(A) Where the Names of Children are not included—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914
Certificate of Naturalisation

Whereas A.B. has applied for a certificate of naturalisation, alleging with respect to himself (herself) the particulars set out below, and has satisfied the Governor-General of India in Council that the conditions laid down in the above mentioned Act for the grant of a certificate of naturalisation are fulfilled in the said A.B.'s case:

Now, therefore, in pursuance of the powers conferred on the Governor-General of India in Council by the said Act, the Governor-General of India in Council hereby grants to the said A.B. this certificate of naturalisation, and declares that upon taking the oath of allegiance within the time and in the manner required by the regulations made in that behalf the said A.B. shall, subject to the provisions of the said Act, be entitled to all political and other rights, powers and privileges, and be subject to all obligations, duties, and liabilities, to which a natural-born British subject is entitled or subject, and have to all intents and purposes the status of a natural-born British subject.

In witness whereof I have hereto subscribed my name this day of

(Signed) E.F.

Secretary to the Government of India
Particulars relating to applicant

- Full Name
- Address
- Trade or occupation
- Place and date of birth
- Nationality
- Single, married, etc.
- Name of wife or husband
- Names and nationality of parents

(B) Where the Names of Children are included—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914
Certificate of Naturalisation

Whereas A.B. has applied for a certificate of naturalisation, alleging with respect to himself (herself) the particulars set out below, and has satisfied the Governor-General of India in Council that the conditions laid down in

the above mentioned Act for the grant of a certificate of naturalisation are fulfilled in the said A.B.'s case:

And whereas the said A.B. has also applied for the inclusion in accordance with sub-section (1) of section 5 of the said Act of the name (names) of certain of his (her) child (children) born before the date of this certificate and being a minor (minors), and the Governor-General of India in Council is satisfied that the name (names) of his (her) child (children), as hereinafter set out, may properly be included:

Now, therefore, in pursuance of the powers conferred on the Governor-General of India in Council by the said Act, the Governor-General of India in Council hereby grants to the said A.B. this certificate of naturalisation, and declares that upon taking the oath of allegiance within the time and in the manner required by the regulations made in that behalf the said A.B. shall, subject to the provisions of the said Act, be entitled to all political and other rights, powers and privileges, and be subject to all obligations, duties, and liabilities, to which a natural-born British subject is entitled or subject, and have to all intents and purposes the status of a natural-born British subject.

And the Governor-General of India in Council further declares that this certificate extends to the following minor child (children) of the said A.B.:

(Here insert name and date of birth of any child to be included)

In witness whereof I have hereto subscribed my name this day of

(Signed) E.F.

Secretary to the Government of India
Particulars relating to applicant

- Full Name
- Address
- Trade or occupation
- Place and date of birth
- Nationality
- Married, etc.
- Name of wife or husband
- Names and nationality of parents

FORM OF SPECIAL CERTIFICATE IN CASE OF DOUBT

2. (1) A special certificate of naturalisation granted in British India under section 4 read with sub-section (1) of section 3 of the principal Act to a person with respect to whose nationality a doubt exists, shall be in the following form:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914
Special Certificate of Naturalisation granted to a Person with respect to whose Nationality as a British Subject a doubt exists

Whereas A.B., with respect to whose nationality as a British subject a doubt exists, has applied for such a special certificate of naturalisation as is provided for by section 4 of the above mentioned Act, alleging with respect to himself (herself) the particulars set out below:—

And whereas the Governor-General of India in Council is satisfied that such a certificate may properly be granted:

Now, therefore, in pursuance of the powers conferred on the Governor-General of India in Council by the said Act and for the purpose of quieting doubts as to the right of the said A.B. to be a British subject, the Governor-General of India in Council hereby grants to the said A.B. this special certificate of naturalisation, and declares that upon taking the oath of allegiance within the time and in the manner required by the regulations made in that behalf the said A.B. shall, subject to the provisions of the said

Act, be entitled to all political and other rights, powers and privileges and be subject to all obligations, duties and liabilities, to which a natural-born British subject is entitled or subject, and have to all intents and purposes the status of a natural-born British subject.

In witness whereof I have hereto subscribed my name this day of

(Signed) E.F.

Secretary to the Government of India

Particulars relating to applicant

Full Name
Address
Trade or occupation
Place and date of birth
Single, married, etc.
Name of wife or husband
Names and nationality of parents

(2) Where the names of children are to be included, paragraphs corresponding to the second and fourth paragraphs of Form (B) prescribed by Regulation 1 shall be inserted in the certificate.

FORM OF CERTIFICATE OF NATURALISATION FOR MINORS

3. A certificate of naturalisation granted in British India to a minor under sub-section (2) of section 5 read with sub-section (1) of section 9 of the principal Act shall be in the following form:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914

Certificate of Naturalisation granted to a Minor

Whereas an application has been made for the grant of a certificate of naturalisation to A.B., a minor, alleging with respect to the said A.B. the particulars set out below:—

And whereas the Governor-General of India in Council is satisfied that such a certificate may properly be granted:

Now, therefore, in pursuance of the powers conferred on the Governor-General of India in Council by the said Act, the Governor-General of India in Council hereby grants to the said A.B. this certificate of naturalisation, and declares that upon taking the oath of allegiance within the time and in the manner required by the regulations made in that behalf, the said A.B. shall, subject to the provisions of the said Act, be entitled to all political and other rights, powers and privileges, and be subject to all obligations, duties and liabilities, to which a natural-born British subject is entitled or subject, and have to all intents and purposes the status of a natural-born British subject.

In witness whereof I have hereto subscribed my name this day of

(Signed) E.F.

Secretary to the Government of India

Particulars relating to applicant

Full Name
Address
Trade or occupation
Place and date of birth
Nationality
Names and Nationality of parents

FORM OF CERTIFICATE IN THE CASE OF PERSONS PREVIOUSLY NATURALISED

4. (1) A certificate of naturalisation granted in British India under section 6 read with sub-section (1) of section 9 of the principal Act to a person who was naturalised in British India before the passing of that Act, shall be in the following form:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914
Certificate of Naturalisation granted to a Person who was naturalised before the passing of the above-mentioned Act

Whereas A.B., who was naturalised before the passing of the above mentioned Act, has applied for a certificate of naturalisation under the said Act, alleging with respect to himself (herself) the particulars set out below:—

And whereas the Governor-General of India in Council is satisfied that such a certificate may properly be granted:

Now, therefore, in pursuance of the powers conferred on the Governor-General of India in Council by the said Act the Governor-General of India in Council hereby grants to the said A.B. this certificate of naturalisation, and declares that upon taking the oath of allegiance within the time and in the manner required by the regulations made in that behalf, the said A.B. shall, subject to the provisions of the said Act, be entitled to all political and other rights, powers and privileges, and be subject to

all obligations, duties and liabilities, to which a natural-born British subject is entitled or subject and have to all intents and purposes the status of a natural-born British subject.

In witness whereof I have hereto subscribed my name this day of

(Signed) E.F.

Secretary to the Government of India

Particulars relating to applicant

Full Name
Address
Trade or occupation
Place and date of birth
Single, married, etc.
Name of wife or husband
Names and nationality of parents
Date of previous naturalisation

(2) Where the names of children are to be included, paragraphs corresponding to the second and fourth paragraphs of Form (B) prescribed by Regulation 1 shall be inserted in the certificate.

FORM OF CERTIFICATE OF NATURALISATION IN THE CASE OF A WOMAN MARRIED TO A SUBJECT OF A STATE AT WAR WITH HIS MAJESTY

5. (1) A certificate of naturalisation granted in British India under section 10 read with sub-section (1) of section 8 of the principal Act to a woman, who was at birth a British subject and is the wife of a subject of a State at war with His Majesty, shall be in the following form:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914
Certificate of Naturalisation granted to a Woman who was at birth a British subject and is married to a subject of a State at war with His Majesty

Whereas A.B. who was at birth a British subject and is the wife of an alien who is a subject of a State at war with His Majesty, has made a declaration that she desires to resume British nationality and has applied for a certificate of naturalisation alleging with respect to herself the particulars set out below:

And whereas the Governor-General of India in Council is satisfied that it is desirable that the said A.B. be permitted to resume British nationality and that such a certificate may properly be granted:

Now, therefore, in pursuance of the powers conferred on the Governor-General of India in Council by the said Act the Governor-General of India in Council hereby grants to the said A.B. this certificate of naturalisation, and declares that upon taking the oath of allegiance within the time and in the manner required by the regulations made in that behalf she shall, subject to the provisions of the said Act, be entitled to all political and other rights, powers and privileges, and be subject to all obligations, duties and liabilities, to which a natural-born British subject is entitled or subject, and have to all intents and purposes the status of a natural-born British subject.

In witness whereof I have hereto subscribed my name this day of

(Signed) E.F.

Secretary to the Government of India

Particulars relating to applicant

Full Name
Address
Trade or occupation
Place and date of birth
Nationality
Name of husband
Names and nationality of parents

(2) Where the names of children are to be included, paragraphs corresponding to the second and fourth paragraphs of Form (B) prescribed by Regulation 1 shall be inserted in the certificate.

FORM OF CERTIFICATE OF NATURALISATION IN THE CASE OF FRENCH NATIONALS SERVING IN HIS MAJESTY'S FORCES

6. (1) A certificate of naturalisation granted in British India under section 2 read with sub-section (1) of section 8 of the principal Act, and in accordance with section 4 of the British Nationality and Status of Aliens Act, 1943 (hereinafter referred to as "the Act of 1943"), shall be in the following form:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACTS,
1914 TO 1943

Certificate of Naturalisation

Whereas during the period specified in section 4 of the British Nationality and Status of Aliens Act, 1943 A.B.

has applied for a certificate of naturalisation, alleging with respect to himself (herself) the particulars set out below:—

And whereas it appears to the Governor-General of India in Council that the said A.B. is, or has during that period been, a French national:

And whereas the Governor-General of India in Council is satisfied that the said A.B. is (or has during that period been) a member of His Majesty's Forces and is a proper person to be naturalised as a British subject:

Now, therefore, in pursuance of the powers conferred on the Governor-General of India in Council by the said Acts, the Governor-General of India in Council hereby grants to the said A.B. this certificate of naturalisation, and declares that upon taking the oath of allegiance within the time and in the manner required by the regulations made in that behalf he (she) shall, subject to the provisions of the said Acts, be entitled to all political and other rights, powers and privileges, and be subject to all obligations, duties and liabilities, to which a natural-born British subject is entitled or subject, and have to all intents and purposes the status of a natural-born British subject.

In witness whereof I have hereto subscribed my name this _____ day of _____

(Signed) E.F.

Secretary to the Government of India
Particulars relating to applicant

Full Name

Rank

Unit

Service

Place and date of birth

Single, married, etc.

(if the applicant is no longer a member of His Majesty's Forces)

Address

Trade or occupation

(2) Where the names of children are to be included, paragraphs corresponding to the second and the fourth paragraphs of Form (B) prescribed by Regulation 1 shall be inserted in the certificate.

FORM OF DECLARATION OF ALIENAGE

7. A declaration of alienage made in British India shall be in one of the following forms according to the circumstances:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914

Declaration of Alienage

I, A.B., of _____

being the son (daughter) of C.B. to whom a certificate of naturalisation has been granted, in which certificate of naturalisation, in accordance with sub-section (1) of section 5 of the abovementioned Act, my name was included, and having attained my majority within one year before the present date,

or, being a person who, by reason of my having been born within His Majesty's dominions and allegiance (on board a British ship), am a natural-born British subject, but who at my birth (during my minority) became under the law of _____ a subject also of that State, and am still such a subject, and of full age and not under disability,

or, being a natural-born British subject, who was born out of His Majesty's dominions and being of full age and not under disability;

or, having been originally a subject or citizen of being a State with which His Majesty has by Order in Council declared that he has entered into such a convention as is mentioned in section 15 of the abovementioned Act, and having been naturalised as a British subject,

or, being the wife of C.B., a person whose certificate of naturalisation has been revoked within six months before the present date (and being also the mother of the following minor children of the marriage of the said C.B., and myself, namely, _____)

do hereby renounce my nationality as a British subject.

(Signed) A.B.

Made and subscribed this _____ day of _____ before me.

_____ day of _____

(Signed) X.Y.

(Official Title)

FORM OF DECLARATION OF RETENTION OF BRITISH NATIONALITY

8. (1) A declaration of retention of British nationality made in British India under sub-section (4) of section 10 of the principal Act, by the wife of a man ceasing during the continuance of his marriage to be a British subject, shall be in the following form:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914

Declaration of Retention of British Nationality

I, A.B., of _____

being the wife of _____

who, during the continuance of my marriage to him, namely, on or about the _____ day of _____

_____ nineteen hundred _____ and _____ has ceased to be a British subject, hereby declare that I desire to retain British nationality.

(Signed) A.B.

_____ day of _____

Made and subscribed this _____ day of _____ before me.

(Signed) X.Y.

(Official Title)

(2) A declaration of retention of British nationality made in British India under section 6 of the Act of 1943, by a person whose British nationality depends upon the fact that his birth was registered at a Consulate of His Majesty shall be in the following form:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACTS, 1914 TO 1943

Declaration of Retention of British Nationality

I, A.B., of _____

having acquired British nationality by reason of the facts that my father was a British subject at the time of my birth and that my birth was duly registered in accordance with the provisions of the above-mentioned Acts, for the purpose of asserting my British nationality hereby declare that I wish to retain British nationality.

(Signed) A.B.

_____ day of _____

Made and subscribed this _____ day of _____ before me.

(Signed) X.Y.

(Official Title)

FORM OF DECLARATION OF ACQUISITION OF BRITISH NATIONALITY

9. A declaration of acquisition of British nationality made in British India under sub-section 5 of section 10 of the principal Act, by the wife of a man to whom a certificate of naturalisation has been granted shall be in the following form:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914

Declaration of Acquisition of British Nationality

I, A.B., of _____

being the wife of _____

of C.B., to whom a certificate of naturalisation (No. _____)

) was granted on or about _____

hereby declare that I desire to acquire British nationality.

(Signed) A.B.

_____ day of _____

Made and subscribed this _____ day of _____ before me.

(Signed) X.Y.

(Official Title)

FORM OF DECLARATION OF RESUMPTION OF BRITISH NATIONALITY

10. A declaration of resumption of British nationality made in British India under section 12 of the principal Act, by a person who has ceased to be a British subject upon his parent ceasing during the minority of that person to be a British subject, shall be in the following form:—

BRITISH NATIONALITY AND STATUS OF ALIENS ACT, 1914

Declaration of Resumption of British Nationality

I, A.B., of _____

having ceased to be a _____

British subject during my minority, by reason of my father (mother) having ceased to be a British subject, and having attained my majority within one year before the present date, hereby declare that I wish to resume British nationality.

(Signed) A.B.

_____ day of _____

Made and subscribed this _____ day of _____ before me.

(Signed) X.Y.

(Official Title)

TIME WITHIN WHICH OATH OF ALLEGIANCE TO BE TAKEN

11. The oath of allegiance shall be taken within one calendar month after the date of the certificate of naturalisation to which it relates, or within such extended time as the Governor-General of India in Council may direct, and if the oath is not so taken the certificate shall not take effect.

PERSONS BEFORE WHOM THE OATH OF ALLEGIANCE MAY BE TAKEN

12. (1) The following persons may administer the oath of allegiance:—

In British India—

Any officer not below the rank of a district magistrate or a magistrate of the first class.

In England or Northern Ireland—

Any justice of the peace or any commissioner authorised to administer oaths in the Supreme Court.

In Scotland—

Any sheriff, sheriff-substitute, or justice of the peace.

In a British Possession (other than British India)—

Any judge of any court of civil or criminal jurisdiction, any justice of the peace, or any officer for the time being authorised by law, in the place in which deponent is, to administer an oath for any judicial or other legal purpose.

In any British Protectorate or British protected state or territory in respect of which a Mandate on behalf of the League of Nations has been accepted by His Majesty—

Any officer for the time being authorised by law in that territory to administer an oath for any judicial or other legal purpose.

Elsewhere—

Any consular officer of His Majesty.

(2) Where a certificate of naturalisation is granted to a person who is serving in His Majesty's naval, military or air forces, the oath of allegiance may be administered by any officer holding a commission in any of those forces.

OATH OF ALLEGIANCE

13. (1) The oath of allegiance shall be subscribed as well as taken, and the form in which the oath of allegiance is subscribed and attested shall be as follows:—

I, A.B., swear by Almighty God that I will be faithful and bear true allegiance to His Majesty, King George the Sixth, His Heirs and Successors, according to law.

(Signed) A.B.

Sworn and subscribed this day of before me.

(Signed) X.Y.

(Official Title)

(2) The oath of allegiance sworn, subscribed and attested as herein directed shall in every case be endorsed on the certificate of naturalisation to which it relates.

REGISTRATION OF CERTIFICATES OF NATURALISATION AND OATHS OF ALLEGIANCE

14. Every certificate of naturalisation granted in British India and every oath of allegiance relating to any such certificate, shall be registered both in London at the Home Office and in British India at such place as the Governor-General of India in Council may direct.

PROOF OF OATH OF ALLEGIANCE

15. The oath of allegiance may be proved in any legal proceedings by the production of the original certificate or any copy thereof certified to be a true copy by the Secretary to the Government of India or by any person authorised by the Governor-General of India in Council in that behalf.

PERSONS BEFORE WHOM DECLARATIONS MAY BE MADE

16. The persons before whom declarations of alienage and declarations of retention, acquisition or resumption of British nationality may be made, shall be the same as the persons by whom the oath of allegiance may be administered in accordance with para. (1) of Regulation 12.

REGISTRATION OF DECLARATIONS

17. Every declaration of alienage and declaration of retention, acquisition or resumption of British nationality made in British India shall be registered both in London at the Home Office, and in British India at such place as the Governor-General of India in Council may direct.

FEES

18. (1) Subject to the provisions of these Regulations, the following fees may be taken and shall be applied in the manner hereinafter shown:—

Table of Fees

The Matter in which the Fee may be taken	The amount of the Fee	To whom Payment of Fee to be made
The grant of a certificate of naturalisation to a woman who was a British subject previously to her marriage to an alien and the registration of the certificate and oath of allegiance in respect thereof.	3	To the Government of India or such officer as may be authorised by them in this behalf.
The grant of a certificate of naturalisation in other cases, and the registration of the certificate and the oath of allegiance in respect thereof.	100	The same.
Taking a declaration of alienage or of retention, acquisition or resumption of British nationality.	2	The same.
Administering the oath of allegiance	2	The same.
The registration of a declaration of alienage or of retention, acquisition or resumption of British nationality.	8	The same.
Certified copy of any declaration or certificate with or without oath.	8	The same.

Of the fee of Rs. 100 payable in respect of the grant of a certificate of naturalisation, Rs. 15 shall be payable on the submission of the application for a certificate, and shall in no circumstances be returned; the remaining Rs. 85 shall be payable on the receipt of the decision to grant a certificate.

(2) No fee shall be payable upon the grant of a certificate of naturalisation in accordance with section 4 of the Act of 1943 and no fee shall be payable upon the administering of the oath of allegiance in accordance with paragraph (2) of Regulation 12 by an officer holding a commission in His Majesty's naval, military or air forces.

REVOCATION

19. The British Nationality and Status of Aliens (India) Regulations made on the 8th December 1936, and the 11th June 1940 are hereby revoked, but without prejudice to anything done thereunder.

SHORT TITLE

20. These Regulations may be cited as the British Nationality and Status of Aliens (India) Regulations, 1945.

L. S. AMERY

One of His Majesty's Principal Secretaries of State

B. TOTTENHAM

Secretary to the Govt. of India

WHITEHALL: 10th July 1945

COMMERCE AND LABOUR DEPARTMENT

NOTIFICATIONS

The 24th September 1945

No. 4621-Ccm.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

REGISTRATION OF ACCOUNTANTS

New Delhi, 16th June 1945

No. I-A (1)/45—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VII of 1913), the Central Government is pleased to direct that the following further amendments shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

For sub-rule (1) of rule 38, the following shall be substituted:—

"(1) No person shall be eligible for inclusion in the list of Registered Accountants entitled to train Articled Clerks unless for a continuous period of not less than three years immediately before the date of the application mentioned in sub-rule (2) he—

(i) has been on the Register of Accountants; and

(ii) has been either in practice as a Registered Accountant in India or employed as a paid Assistant to a practising Registered Accountant in India or partly in such practice and partly so employed;

Provided that the Central Government may for reasons which it deems sufficient condone any break in the continuity of the said period."

K. K. CHETTUR

Joint Secretary to the Govt. of India

New Delhi 25th August 1945

No. 1-A(1)/45—In exercise of the powers conferred by sub-section (2) of section 144 of the Indian Companies Act, 1913 (VI of 1913), the Central Government is pleased to direct that the following further amendment shall be made in the Auditor's Certificates Rules, 1932, the same having been previously published as required by the said sub-section, namely:—

In sub-rule (1) of rule 38 of the said Rules, between the words "unless" and "for", the following words shall be inserted, namely:—

"he is in practice as a Registered Accountant in India and"

Y. N. SUKTHANKAR

Joint Secretary to the Govt. of India

The 24th September 1945

No. 4623-Ccm.—The following notification, issued by the Government of India in the Department of Commerce, is republished for general information

By order of the Governor

J. E. MAHER

Secretary to Government

WAR RISKS INSURANCE

New Delhi, 18th August 1945

No. 4.W.R.I.(G.)/15-D.—In exercise of the powers conferred by section 14 of the War Risks (Goods) Insurance Ordinance, 1940 (No. IX of 1940), the Central Government is pleased to direct that the following further amendment shall be made in the War Risks (Goods) Insurance Rules, namely:—

To the proviso to rule 7 of the said Rules, the following shall be added, namely:—

"Provided further that the provisions of the preceding proviso shall also apply to a policy issued to a person who holds a policy issued in a previous quarter which has been extended without payment of premium and is still in force"

S. R. ZAMAN

Joint Secretary to the Govt. of India

The 24th September 1945

No. 4624-Ccm.—The following notifications, issued by the Government of India in the Department of Commerce, are republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

IMPORT TRADE CONTROL

New Delhi, 25th August 1945

No. 6-I.T.C./45—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the notification of the Government of India in the Department of Commerce No. 23-I.T.C./43, dated the 1st July 1943, namely:—

(1) In Part V of the said Schedule delete Serial No. 80 and entries against it.

(2) In Part II of the said Schedule after Serial No. 46-A the following shall be added, namely:—

46-B—Telegraphic Instruments and Apparatus }
and parts thereof imported by or under the } 73 (3)
orders of a Railway Administration.

New Delhi, 25th August 1945

No. 7-I.T.C./45—In exercise of the powers conferred by sub-rule (3) of rule 84 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Schedule annexed to the notification of the Government of India in the Department of Commerce No. 23 I.T.C./43, dated the 1st July 1943, namely:—

(1) In Part I of the said Schedule against Serial Nos. 41, 42, 43, 44, 46 and 47 the following entries shall be substituted in columns 2 and 3 respectively, namely:—

Serial No.	Name of article	Item of First Schedule to Indian Tariff Act, 1934
41	Copper, wrought including the following, viz., rod, section, strip, tape, foil, pipe, sheet including highly polished sheet specially prepared for the making process blocks, lithographic sheet and the following manufactures, viz., copper perforated sheets and sheet cut to size, tubes, rods and pipes cut to shape and size.	64, 72 (2) and 72 (3)
42	Copper scrap whether ingotted or otherwise.	64 (1)
43	Lead, wrought including the following, viz., pipes, tubes, foil, wire and sheet including sheet for tea chests.	67 and 67 (1)
44	Zinc or Spelter, unwrought, including zinc dross, dust, ashes and zinc in the form of ingots, cake, tile, slab, plate and granulations including all forms of zinc scrap and zinc wrought including wire, rod, sections, sheet including highly polished sheet specially prepared for making process blocks, lithographic sheet and the following manufactures, viz., zinc perforated and sheet cut to size.	68, 68 (1), 72 (2) and 72 (3).
46	Brass, bronze and similar alloys, wrought including the following, viz., wire, rod, section, sheet, pipe, tube; unwrought and in the form of ingot and scrap whether ingotted or otherwise and the following manufactures, viz., perforated sheets, sheet cut to size and pipe, rod and tube cut to shape and size but excluding chemical or imitation gold.	70 and 72 (3)
47	Copper, unwrought in the form of ingot or slab other than ingotted scrap.	70 (1)

(2) In Part I of the said Schedule—

(i) The following entries shall be inserted after the entries relating to Serial No. 43, namely:—

43-A Lead ingot, pig 70 (1)
43-B Antimonial lead in the ingot and wrought form including the following, namely, pipe, tube and sheet. 70 (1)

(ii) The following entries shall be inserted after the entries relating to Serial No. 45, namely:—

45-A Tin, wrought, including the following, viz., foil and wire. 70 (1)
45-B White Metal (antifriction metal) solders (including cored) and printing metals. 70 (1)

(iii) The following entries shall be inserted after the entries relating to Serial No. 47, namely:—

47-A Antimony ingot, regulus and star metal. 70 (1)

(3) In Part II of the said Schedule the entries against existing Serial No. 14 shall be deleted.

(4) In Part II of the said Schedule the existing Serial Nos. 10, 15 and 16 shall be amended by adding the words "and those mentioned in Part I of the Schedule" to the concluding words of the existing entries.

K. K. CHETTUR

Dy. Secy. to the Govt. of India

The 25th September 1945

No. 4680-Ccm.—The following notifications, issued by the Government of India in the Finance Department, are republished for general information.

By order of the Governor

J. E. MAHER

Secretary to Government

New Delhi, 12th April 1945

No. F-14(1)-W.I/45—In pursuance of sub-rule (8A) of rule 94-A of the Defence of India Rules, the Central Government is pleased to authorise the Examiner of Capital Issues, the Deputy Examiner of Capital Issues, the Assistant Examiner of Capital Issues and the Regional Inspecting Officers for Capital Issues for the purposes of the said sub-rule.

C. E. JONES

Secy. to the Govt. of India

New Delhi, 11th April 1945

CONTROL OF CAPITAL ISSUES

No. F-28(1)-ECI/44/2391—(1) Mr. C. K. Ray, B.Sc., B.L., Officer on special duty and *ex-officio* Assistant Secretary to the Government of India in the Department of Commerce, is appointed Assistant Examiner of Capital Issues in addition to his own duties.

(2) K. B. Mirza Abdul Rab, M.A., Special Officer, War Risk Insurance, Punjab, Delhi and Ajmer-Merwara, is appointed Regional Inspecting Officer for Capital Issues in addition to his own duties.

(3) K. B. Kazem Ali Ansari, Special Officer, War Risk Insurance, Madras, is appointed Regional Inspecting Officer for Capital Issues in addition to his own duties.

(4) Rai Bahadur S. P. Ghosh, I.S.O., Special Officer, War Risk Insurance, Bengal, is appointed Regional Inspecting Officer for Capital Issues in addition to his own duties.

(5) Mr. M. L. Tannan, I.E.S. (Retd.), Special Officer, War Risk Insurance, Bombay, is appointed Regional Inspecting Officer for Capital Issues in addition to his own duties.

A. H. LLOYD
Examiner of Capital Issues

The 26th September 1945

No. 4698-Com.—The following notification, issued by the Government of India in the Department of Labour, is republished for general information.

By order of the Governor
J. E. MAHER

Secretary to Government

New Delhi, 29th August 1945

No. L.R. 12(3)/II—In exercise of the powers conferred by sub-section (2) of section 14 of the Payment of Wages Act, 1936 (IV of 1936), read with section 24 of that Act, the Central Government is pleased to appoint the under-mentioned persons to be Inspectors in respect of all persons employed upon a federal railway (otherwise than in a factory) to whom the said Act applies, namely:—

- (1) Chief Labour Commissioner (Central)
- (2) Regional Labour Commissioner (Central), Southern Zone, Bombay.
- (3) Regional Labour Commissioner (Central), Eastern Zone, Calcutta.
- (4) Regional Labour Commissioner (Central), Western Zone, Lahore.

M. ASLAM
Under-Secretary to the Govt. of India

DEPARTMENT OF SUPPLY AND TRANSPORT NOTIFICATIONS

The 19th September 1945

No. 22875-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 11th August 1945

No. T.B.(4)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given by the publication of the same in the Official Gazette and by the issue of a Press Note summarising and explaining its provisions:—

1. (1) This Order may be called the "Textile Industry (Control of Production) Order, 1945".

(2) It shall extend to the whole of British India.

(3) It shall come into force on the 1st June 1945.

(4) The Textile Industry (Control of Production) Order, 1945, published with the Notification of the Government of India in the Department of Industries and Civil Supplies, No. 74(1)-TB/45, dated 18th May 1945 is hereby repealed:

Provided that anything done under any provision of that Notification shall be deemed to have been done under the corresponding provision of this Order.

2. In this Order, unless there is anything repugnant in the subject or context,—

(a) 'producer' means a person engaged in the production by power of cloth or yarn or both; and the term "power" shall have the meaning attributed to it by section 2(f) of the Factories Act, 1934;

(b) 'utility cloth' means cloth described in Schedule B;

(c) the expression 'cloth', 'yarn' and "Textile Commissioner" shall have the meaning respectively attributed to them in the Cotton Cloth and Yarn (Control) Order, 1943.

3. (1) No producer shall produce yarn of counts larger in number than the number of counts specified in column (2) of Schedule A for a plant of the size of his spinning plant.

Provided that for the purposes of this clause—

(a) the same count of warp and weft yarn produced from the same mixing shall be deemed to be one count;

(b) where the producer's plant is laid out in two or more different sections for different classes of work, that is to say for coarse yarn and fine yarns with combers, that such section shall be deemed to be a separate plant;

(c) where any part of the spinning plant is employed exclusively for the performance of any contract with the Crown such part shall if the producer so elects be deemed not to form a part of the plant and nothing in this clause shall apply in relation to the production of any yarn in pursuance of such contract; and the producer shall be deemed to have employed a part of the plant exclusively for the performance of any such contract where it is employed for the production of yarn for being supplied to any person under contract with the Crown to utilise such yarn for the production of any article for sale to the Crown and the producer has submitted to the Textile Commissioner a report in writing stating the quantity, counts, period of delivery and the consignee of such yarn and the number of spindles employed and the period requisite for the production of such yarn.

(2) Nothing in this clause shall apply to the production by a producer on a waste spinning plant of waste yarns of 6s. or coarser.

4. No producer shall in any month utilise less than 90 per cent of his entire weaving energy as expressed in loom-hours for the production of utility cloth:

Provided that in determining the entire weaving energy for the purposes of this clause the loom-hours employed for the production of cloth not being Standard Cloth in performance of any contract with the Crown, and the loom-hours of looms specially designed for the production of Terry and Turkish towels, cotton blankets, tapes and of small-ware looms not exceeding 22" in reed-space, shall be excluded.

5. (1) No producer shall use folded yarn either in warp or in weft in the production of any cloth;

(2) Nothing in this clause shall apply in relation to—

(a) the use of folded yarn in borders of sarees and dhoties and in selvages in other cases; and

(b) the use of yarn of 2/22s. or coarser in coatings other than utility cloth or in Terry or Turkish Towels or in Tapestry.

6. No producer shall produce any cloth with a border whether plain, dobby or jacquard exceeding 2" in width.

7. The Textile Commissioner may, by an order in writing, require any producer to utilise such part of the producer's weaving energy as may be specified in the Order for the production of sarees and dhoties and the producer shall comply with such Order.

8. No producer shall produce cloth of more than three varieties; provided that if he has more than 100 looms, he may produce cloth of 3 additional varieties for every additional 100 looms in his possession.

For the purposes of this clause, cloth shall be deemed to be of the same variety if it is woven in the same counts of yarn in warp and weft and in the same reed and pick notwithstanding that it is woven in different widths and patterns.

9. No producer shall in any month produce new varieties in excess of the number represented by 1 per cent of the looms in his possession.

10. The Textile Commissioner may, by a special or general order and subject to such conditions as may be specified therein, wholly or partially exempt any producer or class of producers from the operation of all or any of the provisions of this Order.

11. (1) The Textile Commissioner may with a view to securing compliance with this Order—

(a) require any person to give any information in his possession with respect to any business carried on by that or any other person;

(b) inspect or cause to be inspected any books or other documents belonging to or under the control of any person;

(c) enter and search, or authorise any person to enter and search any premises, and seize or authorise any person to seize, any cloth or yarn in respect of which he has reason to believe that a contravention of this order has been committed.

(2) Every producer shall submit to the Textile Commissioner returns in such form and at such time as the Textile Commissioner may prescribe by notification in the Gazette of India.

SCHEDULE A

Maximum Number of Counts of yarn which a producer may produce

Size of plant, with reference to the number of spindles installed and in working order 1	Number of counts of yarn 2
1	3
10,001	5
20,001	7
30,001	9
40,001	11
For every additional 10,000 spindles or part thereof.	1

SCHEDULE B

'Utility cloth' means cloth—

(a) of the following varieties, that is to say,—

- (i) Dhoties;
- (ii) Saries (printed included);
- (iii) Longcloth, Sheetings, Chaddars and Domestics, Grey and Bleached (Printed Chhintz included);
- (iv) Shirtings including Cellular Shirtings Grey, bleached striped and checked;
- (v) Voiles and Mulls (not made from hard twisted or over twisted yarn—printed Voiles included);
- (vi) Drills and Twills;
- (vii) Tussorees and Coatings, including coatings from cotton dyed warp or weft, all from single yarn;
- (viii) Towels, grey and bleached, with not more than 5 per cent coloured yarn; and

(b) which complies with the specifications prescribed below:—

REEDS AND PICKS FOR UTILITY CLOTHS IN ALL TYPES OF WEAVE

1. The number of warp threads per inch and picks per inch in the grey cloth for various counts of yarn used shall not be higher than those indicated in table below;

2. The maximum reed in which a cloth may be woven will be determined by taking as an indicator the average of the warp and the weft counts and referring to the Table below:

3. In the case of odd number counts, the reed for the next higher count shall be taken.

Average of warp and weft counts	Maximum reed allowed	Number of warp threads per inch in woven grey cloth	Maximum number of picks per inch allowed for any count of weft used
6's	28	32	28
8's	32	36	32
10's	36	40	36
12's	40	44	40
14's	44	48	44
16's	48	50	46
18's	48	52	48
20's	52	56	52
22's	52	56	52
24's	52	56	52
26's	54	58	54
28's	54	58	54
30's	56	60	56
32's	58	62	58
34's	60	64	60
36's	62	66	62
38's	64	68	64
40's	66	70	66
42's	68	72	68
44's	68	72	68
46's	68	72	68
48's	68	72	68
50's	70	74	70
52's	70	74	70
54's	72	76	72
56's	72	76	72
58's	72	76	72
60's	72	76	72
64's	72	76	72
68's	72	76	72
72's	74	78	74
76's	76	82	76
80's	78	84	78
85's	78	84	78

Notes—For all counts the maximum reed specified in column 2 may be increased provided a corresponding reduction is made in the number of picks per inch.

Exceptions—(a) 3 and 4 shaft drills. The same reed counts will be permitted drawing in 3 or 4 in a dent as the case may be, but the maximum pick will be the maximum pick permitted as for plain weave with this reed.

Example—4 shaft drill AV. counts 14's, 44 reed, 4 in a dent—88 reed, maximum pick will be 44.

(b) In the case of Poplins and shirtings with single yarn (other than selvedge) made from imported cotton, carded or combed and made in counts 35s to 50s warp the reed shall not exceed the maximum number of 96 per inch and the pick 56 per inch in the grey cloth. The weft count must be in the same range of counts.

(c) 2/2 Twills. The number of warp threads in the reed may be increased up to 50 per cent, provided the total number of threads per inch in the weft is not higher than for a plain weave cloth as determined above.

H. M. PATEL

Joint Secretary to the Govt. of India
New Delhi, 11th August 1945

No. 214-TA/45—In exercise of the powers conferred by sub-rule (2) rule 81 of the Defence of India Rules, the Central Government is pleased to make the following order, and to direct with reference to sub-rule (1) of rule 1.9 of the said Rules that notice of the order shall be given by the publication of the same in the official Gazette and by the issue of a Press Note summarising and explaining its provisions:—

1. (1) This Order may be called the Cotton (Forward Contracts and Options Prohibition) Order, 1945.

(2) It extends to the whole of British India

(3) It shall come into force at once.

(4) The Cotton (Forward Contracts and Options Prohibition) Order, 1943, is hereby repealed:

Provided that anything done under any provision of that order shall be deemed to have been done under the corresponding provision of this Order.

2. In this Order—

(i) "Contract" means a contract made, or to be performed in whole or in part, in British India relating to the sale or purchase of cotton, and includes an option in cotton; but does not include such contracts as the Central Government may, by notification in the Official Gazette, declare to be excluded from the provisions of this order;

(ii) "forward contract" means a contract for the delivery of cotton at some future date;

(iii) "new crop" means any cotton crop sown after the 28th February 1943;

(iv) "options in cotton" means a contract made, or to be performed in whole or in part, in British India, for the purchase or sale of a right to buy, or a right to sell or a right to buy or sell, cotton in futuro, and includes a *teji*, a *mandi* or a *teji-mandi* in cotton.

3. No person shall enter into—

(a) any forward contract in respect of New crops; or

(b) any option in cotton.

4. All contract entered into after the commencement of this Order in contravention of clause 3 shall be void.

5. Nothing in this Order shall affect the validity of any forward contract or options in cotton entered into before the commencement of this Order, or any right, title, obligation or liability acquired or incurred under any such forward contract or option.

New Delhi, 11th August 1945

No. 214(1)TA/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 1.19 of the said Rules that notice of the Order shall be given by the publication of the same in the official Gazette and by the issue of a Press Note summarising and explaining its provisions:—

1. (1) This Order may be called the Cotton (Forward Contracts in Current Crops Prohibition) Order, 1945.

(2) It extends to the whole of British India

(3) It shall come into force at once

(4) The Cotton (Forward Contracts in Current Crops Prohibition) Order, 1943, is hereby repealed:

Provided that anything done under any provision of that Order shall be deemed to have been done under the corresponding provision of this Order;

2. In this Order—

(i) "Contract" means a contract made; or to be performed in whole or in part, in British India relating to the sale or purchase of cotton;

(ii) "Current Crops" means any cotton sown before the 1st March 1943.

(iii) "forward contract" means a contract for the delivery of cotton at some future date.

3. No person shall, after the 29th May 1943, enter into any forward contract in respect of current crops.

4. Notwithstanding any custom, usage, or practice of the trade, or the terms of any contract or any regulation of any association relating to such contract —

(1) every contract outstanding at the close of business on the 20th May 1943, shall be deemed to be closed out at such rate as the Central Government may by notification in the official Gazette fix in respect of any cotton or class of cotton;

(2) all differences arising out of any contract so deemed to be closed out shall be payable on the basis of the rate fixed as aforesaid and the seller shall not be bound to give, and the buyer shall not be bound to take, delivery.

(3) Payment of all differences legally due to a member of an Association by another member of such Association in respect of any contract closed out under this clause shall be made through the Clearing House of the Association and for the purposes of calculating such differences the rate fixed by the Central Government under sub-clause (1) shall be deemed to be the settlement rate fixed by the Association under its by-laws or other regulations which shall, for the relevant purpose, continue to have effect subject to the provisions of this Order.

5. The Central Government may, by notification in the official Gazette, exclude any contract or class of contracts from the provisions of this Order.

R. A. MAHAMADI

Dy. Secy. to the Govt. of India

The 19th September 1945

No. 22877-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 11th August 1945

No. T.C. (12)6/45—In exercise of the powers conferred on me by paragraphs (b) and (c) of sub-clause (1) of clause 18B of the Cotton Cloth and Yarn (Control) Order, 1945, I hereby direct that in the Textile Commissioner's Notification No. TC (12)5/45, dated 1st June 1945 in paragraph 3, for the figures and word "21 days" the figures and word "28 days" shall be substituted.

S. D. CHARD

Addl. Textile Commissioner

New Delhi, 11th August 1945

No. 21-G.I.D.(38)/45—In exercise of the powers conferred by clause (e) of sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that every person who owns or manages a cotton ginning press shall on or before the 13th September 1945 submit to the Secretary, Indian Central Cotton Committee, Nicol Road, Ballard Estate, Bombay, a statement in the form appended hereto, containing true and accurate information relating to his business.

2. For the purposes of sub-rule (1) of rule 119 of the Defence of India Rules, the Central Government is pleased to direct that notice of this order shall be published by publication of the order in the *Gazette of India*.

FORM

1. Full name and address of the factory (in the case of a pressing factory press mark should also be stated).

2. Name of the railway station and railway on which it is situated at which you normally receive coal.

3. State normal date of commencement, and date of finishing of work in the factory.

4. Number of *bajas* of cotton (lint) of 392 lbs. each ginned in the factory during 1943-44 season.

5. Number of *bajas* of cotton (lint) of 392 lbs. each ginned in the factory during 1944-45 season (or to date).

6. Number of bales of raw cotton pressed in the factory during 1943-44 season.

7. Number of bales of raw cotton pressed in the factory during 1944-45 season (or to date).

8. Type of power plant installed in your factory. State whether steam, producer gas, diesel or electric. Give details for gin and press separately.

9. Number of gins installed in your factory. State whether in the double roller or raw gins.

10. Number of half presses installed in your factory.

11. Number of full presses installed in your factory

12. Tons of coal consumed by you during the season 1943-44.

13. Tons of fire-wood or fuel other than coal consumed by you during the season 1943-44.

14. Gallons of diesel oil consumed by you during the season 1943-44.

15. Tons of coal consumed by you during the season 1944-45.

16. Tons of fire-wood or fuel other than coal consumed by you during the season 1944-45.

17. Gallons of diesel oil consumed by you during the season 1944-45.

18. Quantity of coal that the Textile Commissioner recommended that you should receive during the 1944-45 season.

19. Quantity of coal sanctioned by the Deputy Coal Commissioner (Distribution), for 1944-45 season. Give number and date of sanction.

20. Quantity of coal actually received by you as a result of items (18) and (19) above during the 1944-45 season.

21. Tons of coal purchased by you from the market during 1944-45 season.

22. Tons of coal in stock on 30th June 1945.

23. Tons of fire-wood or fuel other than coal in stock on 30th June 1945.

24. Gallons of diesel oil in stock on 30th June 1945.

25. Quantity of (i) kapas (unginned cotton), (ii) ginned but unpressed cotton actually held in stock in the factory premises on 30th June 1945 to be ginned and pressed during the 1945-46 season.

26. Estimated quantity of coal in tons [excluding the stocks of fuel shown against items (22) and (30)] required by you during 1945-46 season.

27. Estimated quantity of diesel oil in gallons [excluding the stock shown against item (24)] required by you during 1945-46 season.

28. Full name and address of the colliery from whom you normally draw coal.

29. Full name and address of your usual coal merchant.

30. Tons of coal and/or fire-wood not in your possession but in which you have any lien/or interest on 30th June 1945.

31. State whether the factory is going to run during 1945-46 season.

32. If the factory is a member of any pool, give here name and address of the Secretary of the Pool.

33. State whether the factory was silent during 1944-45 season and if silent owing to pool, give name and address of the Pool Secretary.

34. Have you applied before for priority coal for the 1945-46 season? if so, state:—

(i) Quantity applied for

(ii) Date of application and to whom made

35. Have you received sanction for priority coal shown against item 34? If so, what quantity has been sanctioned? State also whether the sanction was issued by the Provincial Coal Controller or the Director of Industries or the Deputy Coal Commissioner, Distribution. Give number and date of sanction.

Note 1—In respect of Fuel figures (*vide* items 22, 23 and 24 above) it is essential that not only stocks in your own possession should be shown but also any stocks that you may have a lien on and/or that may be held by any of your partner or sister concerns should be shown with details.

2. In respect of items 28 and 29 the Coal Merchant and Colliery must not be changed once it has been given, as constant changes of the supplying collieries and coal merchants result in irregularity and delay in supplying coal.

3. Change of proprietorship of the factory must be intimated to this Office immediately the change is made.

(Signature)

Date..... Factory Manager or Proprietor

By order of the Governor-General-in-Council
DHARMA VIRA

Deputy Secretary to the Govt. of India

New Delhi, 11th August 1945

No. 231-TA/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules the Central Government is pleased to make the following order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the Order shall be given by the publication of the same in the official Gazette and

by the issue of a Press Note summarising and explaining its provisions :—

1. (i) This Order may be called the Foreign Cotton Control Order, 1945.

(ii) It extends to the whole of British India

(iii) It shall come into force at once

(iv) The Foreign Cotton Control Order, 1944, is hereby repealed ;

Provided that anything done under any provision of that order shall be deemed to have been done under the corresponding provision of this Order ;

2. In this order except when the context otherwise requires.

(a) " Foreign Cotton " means cotton grown in any country outside India.

(b) " Textile Commissioner " means the Textile Commissioner appointed by the Central Government and includes any officer authorised by him or by the Central Government to exercise all or any of the powers of the Textile Commissioner under this order.

(c) " Schedule " means the Schedule annexed to this order.

3. Every person carrying on any undertaking which involves the import, purchase, sale or consumption of any foreign cotton shall submit to the Textile Commissioner, Bombay, by the 15th of February 1944 and thereafter by the 15th of every succeeding month, a return in the form hereto annexed giving all the particulars required therein.

4. No person shall sell or otherwise dispose of, or purchase or otherwise acquire, any foreign cotton of the description mentioned in the Schedule except under and in

accordance with the terms of a licence granted by the Textile Commissioner or in pursuance of a direction given under clause 5.

5. The Textile Commissioner may by order in writing require any person to sell to such other person, such quantities of any foreign cotton of the description mentioned in the Schedule in the possession or under the control of the former, at such price and on such terms as may be specified in the order.

" 5-A. The Textile Commissioner may by order in writing direct any person who has communicated his requirements to the Deputy Chief Controller of Imports, Bombay, to purchase from such other person such quantities of any foreign cotton of the description mentioned in the Schedule not exceeding such requirements, at such prices and on such terms, as may be specified in the order."

6. The Textile Commissioner may, if he has reason to believe that any person has contravened, is contravening, or is likely to contravene any of the provisions of this order,—

(a) require any person to give such information in his possession with respect to any business carried on by that or any other person as he may demand,

(b) inspect or cause to be inspected any books, or documents belonging to, or under the control of any person,

(c) enter and search, or authorise a police officer not below the rank of sub-inspector to enter and search any premises.

7. No person shall with intent to evade the provisions of this order, refuse to give any information lawfully demanded from him under clause 3 or conceal, destroy, mutilate or deface any book or other document kept by him in the course of his business.

" SCHEDULE "

(See clauses 4 and 5)

Cotton grown in any of the following countries :—

Egypt

The Sudan

Kenya

Uganda

Tanganyika

Peru and any other part of the American Continent

Office of the Textile Commissioner

Monthly return to be submitted to :

THE TEXTILE COMMISSIONER

SECTION CS-16

SUDAMA HOUSE, WITTET ROAD

BALLARD ESTATE

BOMBAY

by the 15th February 1944 and thereafter by the 15th of each succeeding month

Name of person submitting return.....

Name of firm on whose behalf return submitted.....

Full address.....

Trade description of cotton	2* Opening Stocks on first day of month	3** Receipts during month		4** Sales during month		5**** Stocks as on last day of month	Instructions
		No. of bales	Cost in Rs. per candy into godown	No. of bales	Price in Rs. per candy ex godown		
FOREIGN COTTON							
1. Egyptians—							All figures must be expressed in bales of 100 lbs. weight. Figures should be neat and legible—type-written, if possible. *(Column 2) on the first monthly return, the date will be 1st January 1944. Thereafter 1st February, 1st March, etc. **(Columns 3 and 4) on the first monthly return, the month in question will be January 1944. Thereafter February, March, April, etc. *** (Column 5) on the first monthly return the date will be 31st January 1944. Thereafter, 29th February, 31st March, etc. **** Under " Other Egyptians " and " Other Foreign Cotton " the trade description must be stated.
(a) Uppers	
(b) Zagoras	
(c) Giza 7	
(d) Giza 12 (Wafeer)	
(e) Karnek	
(f) Maraad	
(g) Sakols	
(h) Malaki	
(i) Sakba 4	
(j) Other Egyptian	
* * * * *							
TOTAL EGYPTIANS	
2. Sudan Egyptians	
3. Sudan American	
4. East African	
5. Afghan	
6. Americans							
(a) Peruvian Pima Cotton	
(b) Other Americans	
7. Other Foreign Cotton	
* * * * *							
TOTAL FOREIGN COTTON	

(Signature of person making return)

Date

NOTE—Cotton Mills who have completed Form C. M. I and submitted such Form to the Textile Commissioner in respect of receipts, consumption, stock of foreign cotton need not submit this return.
Parties must type their own forms for these returns.

New Delhi, 11th August 1945

No. 51(9) 2; TA/45—*Corrigendum*—In the Notification of the Government of India in the Department of Industries & Civil Supplies No. 51 (9)-TA/45, dated the 14th July 1945, published at pages 906 and 907 of the *Gazette of India*, dated the 14th July 1945 :
for the word "Textile" in clause 5 substitute the words "Textile Commissioner".

R. A. MAHAMADI

Deputy Secy. to the Govt. of India

The 19th September 1945

No. 22879-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

Bombay, 11th August 1945

No. 22(87)AP(A)/44—*Corrigendum*—In the preamble of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/(54)-CG(CS), dated the 9th June 1945, published on page 701 of the *Gazette of India*, dated the 9th June 1945, Part I Section 1, for the words and figures "14th April 1944" read "14th April 1945".

C. C. DESAI

Joint Secy. to the Govt. of India

Bombay, 30th July 1945

No. 1/2 (83) 45-CG (CS)—It is hereby notified for public information that in pursuance of the proviso to sub-section (2) of Section 6 of the Hoarding and Profiteering Prevention Ordinance (Ordinance XXXV of 1943) and for the purpose of determining the maximum retail price which a dealer may charge under clause (b) of the said sub-section in respect of any article specified in column 1 of the Schedule hereto appended, I have sanctioned the addition to the price at which the producer sold that article, of a sum representing the percentage of such producer's price specified in the corresponding entry in column 2 of the Schedule :

Provided that where the article is sold to another dealer the sanctioned addition shall be as specified in the corresponding entry in column 3 of the Schedule.

Provided further, that where the article is sold or delivered at a place which is situated beyond 100 miles of the place of manufacture the seller may also add an amount equivalent to the actual freight incurred by him in carrying the article to that place subject to a maximum of 10 per cent of the maximum retail price.

SCHEDULE

1	2	3
Name and description of the article	Sanctioned addition to the producer's price for determining the maximum selling price of the article	Sanctioned addition to the producer's price for determining the maximum wholesale price of the article
1. Crockery made in India.	60% of the producer's price.	28% of the producer's price.
2. Glassware Tumblers made in India.	60% of the producer's price.	28% of the producer's price.
3. Glassware other than Tumblers made in India.	100% of the producer's price.	50% of the producer's price.

Bombay, 30th July 1945

No. 1/2 (84)45-CG (CS)—It is hereby notified for public information that in pursuance of the proviso to sub-section (2) of section 6 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance XXXV of 1943) and in supersession of the Notification of the Controller General of Civil Supplies, No. 1/2 (129)/44, CG (CS), dated the 26th October 1944, and for the purpose of determining the maximum retail selling price under clause (b) of that sub-section of any article specified in column 1 of the schedule hereto appended, I have sanctioned the addition of a sum representing a percentage of the landed cost of such article specified in the corresponding entry in column 2 of the schedule :

Provided that where the article is sold to another dealer the sanctioned addition shall be as specified in the corresponding entry in column 3 of the schedule :

Provided further that where the article is sold or delivered at a place situated beyond 100 miles from Bombay, Karachi, Madras, or Calcutta, the seller may also add an amount equivalent to the actual freight incurred by him subject to a maximum of 10 per cent of the landed cost.

SCHEDULE

1	2	3
Name and description of the article	Sanctioned addition to the landed cost for determining the retail selling price of the article	Sanctioned addition to the landed cost for determining the wholesale price
1. Imported plain white Crockery.	75% of the landed cost.	40% of the landed cost.
2. Imported Decorated Crockery.	100% of the landed cost.	50% of the landed cost.
3. Bone Chinaware ..	125% of the landed cost.	70% of the landed cost.
4. Imported Glassware Plain Tumblers.	60% of the landed cost.	28% of the landed cost.
5. Imported Glassware other than Tumblers.	100% of the landed cost.	50% of the landed cost.

Bombay, 30th July 1945

No. 1/2 (28)/45-CG (CS)—In exercise of the powers conferred upon me by sub-section (1A) of section 11 of the Hoarding and Profiteering Prevention Ordinance 1943 (Ordinance No. XXXV of 1943), I hereby direct that the following modification shall be made in the notification by this office No. 1/2 (70)/45-CG (CS), dated the 12th July 1945, namely:—

"In item 5 of the schedule appended to the said notification, after the word "crockery" the words "and glassware" shall be inserted."

C. C. DESAI

Contrl. Genl. of Civil Supplies

The 19th September 1945

No. 22333-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 9th June 1945

No. 91-M-(9)/45—In pursuance of clause 7 of the Aluminium Utensils (Control) Order, 1945, the Central Government is pleased to authorise the following officers for the purpose of the said clause:—

The Controller General of Civil Supplies
The Additional Controller General of Civil Supplies
All Deputy Controllers General of Civil Supplies
All Assistant Controllers General of Civil Supplies
All Inspectors of Civil Supplies
The Director of Food Supplies, in Baluchistan
Controller, Miscellaneous Civil Supplies, Bihar
Assistant Controller, Miscellaneous Civil Supplies, Bihar
Controller of Supply and Transport, Deputy Controller of Supply and Transport, and Assistant Controllers of Supply and Transport, Orissa.

Supervisors of Supplies, Headquarters, Orissa
District Magistrates, Civil Supplies Officers, Subdivisional Magistrates, Assistant Civil Supplies Officers, and District Supervisors of Supplies, Orissa.

The Assistant Director of Civil Supplies (Peshawar) Delhi
The Officer-in-Charge, Investigation Bureau, Delhi
The Deputy Superintendents of Police (E) N.-W.F.P. (Peshawar).

The Deputy Commissioners in the six districts of Peshawar, Kohat, Mardan, Bannu, D. I. Khan and Hazara District.

The Assistant Commissioner of Coorg.
The Commissioner of Civil Supplies, Deputy Commissioner of Civil Supplies, Collectors, Commercial Tax Officers, Deputy Commercial Tax Officers, and Assistant Commercial Tax Officers, Madras.

The Additional Director of Civil Supplies (Enforcement), Bombay.

The District Magistrates, Bombay
The District Magistrates and the District Supply Officers, United Provinces.

The Commissioner of Excise, Assam
The Director and Additional Director of Civil Supplies, Sind.

The Enforcement Officer, Sind
The Collectors, District Magistrates, Additional District Magistrates, and Subdivisional Magistrates, Sind.

The Mukhtiarikars, Sind.
The Chief Price Inspector, and Price Inspectors, Inspectors of Police under the Enforcement Officer, Sind.

J. D. KAPADIA
Deputy Secy. to the Govt. of India

The 19th September 1945

No. 22885-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 18th August 1945

No. 198(143)-AP(A)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Consumer Goods (Control of Distribution) Order, 1945, namely:—

In clause 5 of the said Order, the word "approved", wherever it occurs, shall be omitted.

The Central Government is pleased to direct further with reference to sub-rule (1) of rule 119 of the Defence of India Rules that notices of the above order shall be given by the publication of the same in the official Gazette.

C. C. DESAI

Joint Secretary to the Govt. of India

The 19th September 1945

No. 22887-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

COFFEE CONTROL

New Delhi, 19th May 1945

No. 60(8)-F.P./44—In exercise of the powers conferred by sub-section (1) of section 16 of the Coffee Market Expansion Act, 1942 (VII of 1942), the Central Government, after consultation with the Indian Coffee Board, is pleased to fix as follows, with immediate effect, the maximum prices at which the following proprietary brands of coffee may be sold retail in British India:—

S. No.	Description	Price per lb.
STANES		
1.	Red Label Pure Coffee—	
	in 3 lb. tins.	Rs. a. p. 1 11 0
	in 5 and 7 lb. tins	1 10 9
	in 14 lb. tins and 20 lb. tins	1 10 6
2.	French Coffee and White Ensign Coffee—	
	in 1 lb. tins	2 2 3
	in 2 lb. tins	2 1 9
	in 7 lb. tins	2 1 3
3.	Red Ensign Coffee—	
	in 1 lb. tins	2 5 0
	in 2 lb. tins	2 4 6
	in 7 lb. tins	2 4 0
POLSON		
1.	Royal Blend Pure Coffee—	
	in 1 lb. tins (nom. wt.)	2 2 0
	in 7 lb. tins (nett wt.)	1 15 3
2.	Sunlight Pure Coffee—	
	in 10 lb. tins (nett wt.)	1 9 6
3.	Roasted Coffee Beans—	
	in 7 lb. tins (nett wt.)	1 15 3
4.	Sunlight Roasted Coffee Beans—	
	in 7 lb. tins (nett wt.)	1 9 6
BROOKE BOND		
1.	Pure Coffee 1 lb. packet	2 3 0
2.	French Coffee 1 lb. packet	2 2 3
3.	Dilkush Coffee 1 lb. packet	2 0 3
4.	Dilkush Coffee 1 tablet	0 0 9

New Delhi, 17th March 1945

No. 60(8)-F.P./44—In exercise of the powers conferred by sub-section (1) of section 16 of the Coffee Market Expansion Act, 1942 (VII of 1942), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 60(4)-I.P./44, dated the 29th April 1944, the Central Government, after consultation with the Indian Coffee Board, is pleased to fix as follows, with effect from the 1st April 1945, the

prices at which coffee may be sold retail in British India:—

Description	Price per lb.			Ex-packing			First quality		
	Rs.	A.	P.	Rs.	A.	P.	Rs.	A.	P.
<i>Raw Coffee</i>									
Plantation Flats	1	4	0	1	5	0	1	6	0
Plantation PB ..	1	6	0	1	7	0	1	8	0
Arabica Cherry Flats.	1	1	9	1	2	9	1	3	9
Arabica Cherry P. B.	1	3	9	1	4	9	1	5	9
Robusta Cherry Flats.	0	14	9	0	15	9	1	0	9
Robusta Cherry P. B.	1	0	6	1	1	6	1	2	6

NOTE—Packing charges may be added to the above prices at the following maximum rates:—

(a) 3 pies per lb. for paper bags;

(b) 1 anna per lb. for cloth bags, subject to a maximum of 7 annas.

Roasted & Ground Coffee

Pure Powder, Loose

Plantation ..	1	10	0	1	11	0	1	12	0
Arabica Cherry ..	1	7	0	1	8	0	1	9	0
Robusta Cherry ..	1	3	3	1	4	3	1	5	3

NOTE—Packing charges may be added to the above prices at maximum of 6 pies per lb.

*Explanation—Zone I means the Provinces of Madras and Coorg;

Zone II means the Provinces of Bombay, the Central Provinces and Berar, Orissa, Ajmer-Morwara and Panth Piploda;

Zone III means the rest of British India.

J. D. KAPADIA

Deputy Secretary to the Government of India
The 19th September 1945

No. 22888-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 6th September 1945

No. 302-P.A.(57)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendment shall be made in the Paper Control (Economy) Order, 1944, namely:—

In clause 33 of the said Order, for the word "strawboard", wherever it occurs, the words "board including strawboard" shall be substituted.

With reference to sub-rule (1) of rule 119 of the Defence of India Rules, the Central Government is pleased to direct—

(a) that the above general order shall be published in the *Gazette of India*; and

(b) that a Press Note giving an indication of the nature of the amendment made shall be issued.

DHARMA VIRA

Deputy Secy. to the Govt. of India

The 26th September 1945

No. 23771-S.T.—The following notification issued by the Government of India, Department of Industries, and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 14th September 1945

No. 300-PA(18)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that with effect from the 1st October 1945, the following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely:—

I. In the said Order,—

(1) in sub-clause (1)(a) of clause 13, for the figures "25", the figures "50" shall be substituted;

(2) in clauses 16, 16A, 21 and 28 for the figures "60" wherever they occur, the figures "80" shall be substituted;

(3) in clause 21, for the figures "80" wherever they occur, the figures "100" shall be substituted;

(4) for sub-clause (a) of clause 38, the following sub-clause shall be substituted, namely:—

"(a) (i) any view card or picture post card intended to be exposed or offered for sale by retail;

(ii) any greeting card or other greeting used for purposes of advertisement ;”

(5) in sub-clause (b) of clause 38, after the figure and word “ 4 ounces ” wherever they occur, the words “ exclusive of the weight of the mount ” shall be inserted ;

(6) in sub-clause (d) of clause 38, for the figures “ 80 ”, the figures “ 160 ” shall be substituted ; and

(7) in sub-clause (g) (i) of clause 38, for the figure and word “ 4 pages ”, the figures and word “ 12 pages ” shall be substituted.

II. In column 2 of the Table in Schedule I appended to the said Order, for the figures “ 60 ” wherever they occur, the figures “ 80 ” shall be substituted.

B. N. KAUL

Dy. Secy. to the Govt. of India

The 26th September 1945

No. 23774-S.T.—The following notifications, issued by the Government of India in the Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 14th September 1945

No. 300-PA(18)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that, with effect from the 1st October 1945, the following further amendments shall be made in the Paper Control (Economy) Order, 1944, namely :—

I. In the said Order—

(1) in sub-clause (1) (a) of clause 13, for the figures “ 25 ”, the figures “ 50 ” shall be substituted ;

(2) in clauses 16, 16-A, 21 and 28, for the figures “ 60 ”, wherever they occur, the figures “ 80 ” shall be substituted ;

(3) in clause 21, for the figures “ 80 ” wherever they occur, the figures “ 100 ” shall be substituted ;

(4) for sub-clause (a) of clause 38, the following sub-clause shall be substituted, namely :—

“(a) (i) any view card or picture post card intended to be exposed or offered for sale by retail ;

(ii) any greeting card or other greeting used for purposes of advertisement ” ;

(5) in sub-clause (b) of clause 38, after the figure and word “ 4 ounces ”, wherever they occur, the words “ exclusive of the weight of the mount ” shall be inserted ;

(6) in sub-clause (d) of clause 38, for the figures “ 80 ”, the figures “ 160 ” shall be substituted ; and

(7) in sub-clause (g) (i) of clause 38, for the figure and word “ 4 pages ”, the figures and word “ 12 pages ” shall be substituted.

II. In column 2 of the table in Schedule I appended to the said Order, for the figures “ 60 ”, wherever they occur, the figures “ 80 ” shall be substituted.

B. N. KAUL

Deputy Secy. to the Govt. of India

New Delhi, 15th September 1945

No. 300-PA(17)/45—In exercise of the powers conferred by clause 39 of the Paper Control (Economy) Order, 1944, as applied to the Civil and Military Station of Bangalore, the Central Government is pleased to direct that the powers conferred on it by clause 40-A of the said Order shall also be exercised by the Resident in Mysore.

DHARMA VIRA

Deputy Secy. to the Govt. of India

The 26th September 1945

No. 23776-S.T.—The following Press Notes, issued by the Government of India in the Department of Industries and Civil Supplies, are hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 13th September 1945

FURTHER RELAXATIONS UNDER PAPER CONTROL (ECONOMY) ORDER, 1944

An increase by 10 per cent in the percentages of basic consumption permitted to different types of consumers of paper under the Paper Control (Economy) Order, 1944, was announced in a Press Note, dated the 24th January 1945. Another increase of 20 per cent was announced in the Press Note, dated the 10th April 1945. The Govern-

ment of India have now decided to grant, with effect from the quarter beginning with October 1945, a further increase of 20 per cent to different types of consumers affected by that Order. All presses and stationers therefore, with effect from the quarter commencing October 1945, will be entitled to use paper to the extent of 80 per cent of their consumption in 1943. Publishers of text-books will similarly be entitled to consume paper to the extent of 100 per cent of their consumption in 1939 and publishers of other books to the extent of 80 per cent of their consumption in 1943. Publishers of periodicals can likewise now print 80 per cent of the number of pages printed by them in the basic period applicable to them in accordance with the provisions of the Order.

In addition to the general concession referred to above which has been notified in the *Gazette of India Extraordinary*, dated September 14, 1945, the Government of India have also decided to increase by 20 per cent all concessions granted before that date to individual consumers. This concession applicable to individual cases already decided by the Department of Industries and Civil Supplies is, however, subject to the condition that the additional 20 per cent does not raise the concession now admissible to a figure above 110 per cent of the basic consumption.

Other important concessions which have been granted are :—

(i) permission to distribute advertising circulars relating to the sale of any goods or to any profession, trade or business up to a total weight of 50 lb. per month instead of 25 lb. previously allowed ;

(ii) permission to produce or print or make from paper-greeting cards, provided they are not used for purposes of advertisements ;

(iii) exclusion of the weight of the mount from the permissible weight of calendars ;

(iv) permission to print a programme relating to any entertainment or race or sports or athletic meeting up to a total area of 160 sq. inches instead of 80 sq. inches previously allowed ; and

(v) permission to include in pocket diaries 12 pages in addition to pages provided for entries relating to different dates instead of 4 pages previously allowed.

New Delhi, 5th September 1945

EXCLUSION OF BOARDS FROM PACKING RESTRICTIONS

By an amendment of the Paper Control (Economy) Order, 1944, published in the *Gazette of India Extraordinary*, to-day, the Government of India have excluded boards of all kinds from the restrictions on the use of paper for wrapping and packing purposes.

The 26th September 1945

No. 23780-S.T.—The following Press Note, issued by the Government of India, Department of Industries and Civil Supplies, is hereby republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

New Delhi, 14th September 1945

PAPER FOR ELECTION PURPOSES

In view of the impending elections to the Central and Provincial Legislatures, the Government of India have empowered Provincial Paper Controllers to grant reasonable facilities for the publication of leaflets, pamphlets, posters, etc., by political parties and individuals in connection with their electioneering campaigns. Applications should accordingly be addressed to the Paper Controller of the Province or area concerned. The quantity of paper so allowed will be outside the quota of paper admissible to printers under the Paper Control (Economy) Order, 1944.

The 26th September 1945

No. 23785-S.T.—The following notification, issued by the Government of India in the Department of Industries and Civil Supplies, is republished for general information.

By order of the Governor
C. S. JHA

Secretary to Government

Bombay, 1st September 1945

No. 22(126)AP(A)/44—In exercise of the powers conferred by clause (c) of sub-section (1) of section 3 of the Hoarding and Profiteering Prevention Ordinance, 1943 (Ordinance No. XXXV of 1943), and in supersession of the notification of the Government of India in the Department of Industries and Civil Supplies, No. 1/2(70)/44-CG (CS), dated the 22nd July 1944, the Central Government

is pleased to fix, as follows, the maximum wholesale and retail prices which may be charged by a dealer in respect of the following European types of vegetable seeds acclimatised in India.

Serial No.	Article	Wholesale price per lb.	Retail		Price	
			Per lb.	Per oz.	Per lb.	Per oz.
1	2	3	4	5	6	7
		Rs. A.	Rs. A.	Rs. A.	P.	
1	Cabbage	17 0	50 0	3 8	0	
2	Brussels Sprouts ..	25 0	75 0	4 12	0	
3	Beet	6 0	24 0	2 0	0	
4	Carrots (Orange, Red) ..	6 0	18 0	1 8	0	
5	Knol Kohl (White or purple) ..	6 0	24 0	2 0	0	
6	Turnips Golden Ball ..	8 0	20 0	1 8	0	
7	Turnips Others ..	5 0	15 0	1 4	0	
8	Radish Red Globe ..	5 0	15 0	1 4	0	
9	Radish All Other Types ..	2 8	5 0	0 6	0	
10	Lettuce	5 0	25 0	2 0	0	
11	Peas (Marrowfat) ..	1 4	3 12	0 5	0	
12	Peas Others	0 10	1 14	0 2	6	
13	French Beans	1 4	1 14	0 2	6	
14	Tomatoes Large and Medium Types such as Ponderoze or Alliance. ..	15 0	45 0	3 8	0	
15	Tomatoes Others ..	5 0	15 0	1 4	0	
16	Celery	8 0	20 0	1 8	0	
17	Leek	10 0	25 0	1 12	0	
18	Broad Beans	0 10	1 14	0 2	6	

Notes—I. Sales of 40 lbs. or more at a time in case of large seeds (peas and beans), and of 8 lbs. or more in case of other seeds will be regarded as wholesale, and prices in column 3 will apply.

II. Prices in column 4 are applicable when retail sales are made for half a pound or more. For retail sales of less than half a pound, prices in column 5 are applicable.

C. C. DESAI
Joint Secy. to the Govt. of India

The 19th September 1945

No. 1960-T.—The following notifications, issued by the Government of India in the War Transport Department, are republished for general information.

By order of the Governor
C. S. JHA
Secretary to Government

New Delhi, 25th August 1945

No. 50-LV(55)/43—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to order that the following further amendment shall be made in the Civil Motor Transport Vehicles Control Order, 1944, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of the order shall be given by publication of the same in the official Gazettes of the Government of India and of the Provincial Governments :—

In the Second Schedule annexed to the said Order to the entries under the sub-heading "Chevrolet Vehicles", after the entry numbered 24, the following entries shall be added, namely :—

25. Messrs. Walford Transport Ltd., Calcutta
26. Messrs. Fairweather's, Muzaffarpur
27. Messrs. Tewary Bechar and Co., Jamshedpur
28. Messrs. Dalsukhram Joshi and Sons, Sambalpur
29. Messrs. U. P. Motor Co., Lucknow
30. Messrs. New Motor Agency, Allahabad
31. Messrs. U. P. Motor Service Station, Benares
32. Messrs. Niranjanlal Ramchandra, Agra
33. Messrs. Balwant Motor Works, Bareilly
34. Messrs. Bhargava Motor Works, Cawnpore
35. Messrs. Premnath Motors, Delhi
36. Messrs. Metro Motors, Ambala
37. Messrs. Shrikrishna Motor and Engineering Works, Vizagapatam.
38. Messrs. S. M. Abdul Huq Sahib and Bros., Bezwada
39. Messrs. Asquith and Co., Ltd., Bellary
40. Messrs. Sundaram Motors Ltd., Madras
41. Messrs. Webb's Sales and Service, Bangalore "

New Delhi, 1st September 1945

No. 7-LV(21)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to direct that the following further amendments shall be made in the Civil Motor Transport Vehicles Control Order, 1944, and to direct with reference to sub-rule (1) of rule 119 of the said Rules that notice of these amendments shall be given by publication of the same in the official Gazettes of the Government of India and of the Provincial Governments :—

In the said Order—

1. For sub-clause (d) of clause 3 the following sub-clause shall be substituted :—

“(d) “distributor” means in respect of Chevrolet motor vehicles, the General Motors India, Ltd., in respect of Ford motor vehicles, the Ford Motor Company of India, Ltd., and in respect of Dodge motor vehicles, the Premier Automobiles Ltd., Bombay, and the French Motor Car Co., Ltd., Calcutta.”

2. In the First Schedule annexed to the said Order, after the entry relating to “Ford” the following entry shall be added, namely :—

“Dodge—160 inch wheel-base”

3. In the Second Schedule annexed to the said Order, after the heading and entries relating to “Ford Vehicles” the following heading and entries shall be added, namely :—

“Dodge Vehicles”

1. Messrs. The Premier Automobiles Ltd., Construction House, Ballard Estate, Fort, Bombay.
2. Messrs. French Motor Car Co., Ltd., 234/3, Lower Circular Road, Calcutta.
3. Messrs. Himatsingka Timber Ltd., Gauhati
4. Messrs. Warisk & Co., Lucknow
5. Messrs. Anand Automobiles, The Mall, Lahore
6. Messrs. Pearey Lal & Sons, Peshawar Cantonment
7. Messrs. Khandawalla & Co., Karachi
8. Messrs. Standard Garage, Quetta
9. Messrs. Rajputana Automobiles, Station Road, Ajmer
10. Messrs. Bhagwan Dass & Co., Kashmere Gate, Delhi

K. G. MITCHELL

Addl. Secy. to the Govt. of India

The 22nd September 1945

No. 2015-T.—The following notification, issued by the Government of India in the Department of Supply, is republished for general information.

By order of the Governor

C. S. JHA

Secretary to Government

New Delhi, 10th September 1945

No. SS/63(3)—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order, and to direct with reference to sub-rule (1) of rule 119 of the said Rules, that notice of the Order shall be given to the public by publication of the same in the *Gazette of India* and by issue of a press note indicating the nature of its provisions.

1. Short title, extent and commencement—(1) This Order may be called the Tyre Rationing Order, 1945.

(2) It extends to the whole of British India.

(3) It shall come into force at once.

(4) The Tyre Rationing Order, 1944, is hereby repealed, provided anything done under any of the provisions of that Order shall be deemed to have been done under the corresponding provisions of this order.

2. Definitions—In this Order, unless there is anything repugnant in the subject or context:—

(i) "Area Rationing Authority" means an Area Rationing Authority appointed under clause 4 ;

(ii) "clause" means a clause of this Order ;

(iii) "fleet-owner" means a person owning or operating twenty or more transport vehicles (as defined in section 2 of the Motor Vehicles Act, 1939, but not including motor cabs) ;

(iv) "Form" means a Form appended to this Order ;

(v) "giant tyre" means a tyre, and "giant tube" means a tube, with a cross-section of not less than five inches intended for use on a heavy transport vehicle or light transport vehicle as defined in section 2 of the Motor Vehicles Act, 1939.

(vi) "Government scrap rubber depot" means a depot established by, or under instructions from, Government for the collection, storage and disposal of scrap rubber ;

(vii) "manufacturer" means a person carrying on the business of manufacturing tyres or tubes, and includes a recognised representative of any such person ;

(viii) "new tyre" means a tyre, and "new tube" means a tube, which has been used, if at all, for not more than 1,000 miles ;

(ix) "Provincial Rationing Authority" means a Provincial Rationing Authority appointed under clause 3 ;

(x) "reclaim manufacturer" means a person carrying on the business of producing reclaim rubber ;

(xi) "recognised" means recognised for the purpose of this Order by general or special order of the Central Government ;

(xii) "retreaded tyre" means a tyre which has been reconditioned by retreading, and which after such retreading has been used, if at all, for not more than, 1,000 miles ;

(xiii) "retreader" means a person carrying on the business of retreading used tyres.

(xiv) "retreading" means the process of renewing the entire tread of used tyre by the addition to it of rubber or rubber compound and includes recapping, res-soling, re-moulding and any other similar method of reconditioning ;

(xv) "Stockist" means any person other than a fleet owner who has in his possession any tyres or tubes acquired by him for purposes of trade or business, and includes a supplier and a dealer in motor vehicles ;

(xvi) "supplier" means a person carrying on the business of supplying tyres or tubes, whether new, old or retreaded, and includes a manufacturer and a retreader who carries on such business ;

(xvii) "tube" means the inner tube of a pneumatic rubber tyre intended for use on the wheel of a vehicle ;

(xviii) "tyre" means the outer cover of a pneumatic rubber tyre intended for use on the wheel of a vehicle ;

(xix) "unservicable tyre" means a tyre which is irreparably damaged, or which is worn out and cannot be retreaded; and a tyre may be deemed "unservicable" if the cord plies are exposed or if the tyre has sustained a cut or burst exceeding six inches in length or diameter ;

(xx) "vehicle" means a mechanically propelled vehicle, animal drawn vehicle, or hand-cart, the wheels of which are constructed or adapted for use with tyres.

3. Provincial Rationing Authority—(1) The Provincial Government shall appoint a Provincial Rationing Authority having jurisdiction throughout the Province.

(2) The Provincial Rationing Authority shall, subject to the direction and control of the Provincial Government, exercise general control over the working of this Order in the Province.

(3) The Provincial Rationing Authority may issue instructions to all or any Area Rationing Authorities as to the extent to which permits under this order may be granted and as to the manner in which the provisions of this Order shall be carried out.

(4) The Provincial Rationing Authority shall have power to revise any decision or order made by an Area Rationing Authority.

4. Area Rationing Authorities—The Provincial Government may appoint such Area Rationing Authorities as it thinks fit, having jurisdiction in such areas and in respect of such vehicles or such class or classes of vehicles as may be specified in each case by the Provincial Government.

5. Submission of returns, etc.—(1) Every stockist shall submit to the Area Rationing Authority so as to reach it not later than the 7th day of each month a true return in duplicate in Form 1 in respect of his stocks of, and transaction in, tyres and tubes during the preceding month.

(2) Every owner of a vehicle, not being a fleet-owner, shall on being required by the Area Rationing Authority, submit to it a declaration in Form 2 giving all the details specified therein, together with the registration certificate, if any, of the vehicle; and the Area Rationing Authority shall, after making such verification as it considers necessary, enter in the registration certificate the manufacturer's serial numbers of the tyres for the time being fitted on the wheels (including spare wheels) of the vehicle and of any other tyres in the possession of the owner, and return it to him.

6. Supply of new tyres or tubes only on permits—New tyres and new tubes shall be supplied or acquired only against the surrender to the supplier of a valid permit in Form 3 issued under the provisions of this Order, and only in accordance with the conditions and instructions appearing on such permit:

Provided that nothing in this clause shall apply to:

(i) the supply or acquisition of tyres or tubes fitted to a motor vehicle and sold with it as part of its normal equipment.

(ii) the supply or acquisition of tyres or tubes under any general or special order of the Central Government or of any Provincial Government or of the Controller or Deputy Controller of Rubber, or the Tyre Rationing Officer in the Directorate-General of Supply or in pursuance of a contract entered into with the supplier by the Chief Controller of Purchase (Supply); or

(iii) the resale or transfer of new tyres and tubes by any person to the manufacturer from whom the tyres and tubes were originally obtained.

7. Applications for permits in Form 3—(1) Any person wishing to obtain a permit for the supply of a new tyre or a new tube shall make an application in Form 4 to the Area Rationing Authority having jurisdiction in respect of the vehicle for which the tyre or tube is required. A separate application shall be made in respect of each such vehicle.

(2) The applicant shall, after completing the application, having the form of certificate appended thereto completed by the supplier from whom he proposes to obtain the tyre or tube and then submit the application to the Area Rationing Authority, together with the certificate of registration, if any, of the vehicle for which the tyre or tube is required:

Provided that where the applicant is a fleet-owner, he need not have the form of certificate completed.

8. Permits to authorise supply by recognised suppliers—(1) No permit in Form 3 shall authorise the supply of tyres or tubes by any person other than a recognised supplier.

(2) No recognised supplier shall, without reasonable cause, refuse to supply tyres or tubes against any valid permit in Form 3 which specifies him as the supplier.

9. Procedure for supply of tyres and tubes—(1) A person to whom the Area Rationing Authority has granted a permit in Form 3 (hereinafter referred to as the "permit-holder") shall hand over the permit to the supplier named therein.

(2) Within ten days of taking delivery of the tyres and tubes for which a permit has been granted, the permit-holder shall, unless he is a fleet-owner, produce before the Area Rationing Authority the registration certificate of the vehicle concerned, and the Area Rationing Authority shall enter therein the serial numbers of the tyres acquired under the permit as recorded in Part I thereof. Where the permit-holder is a fleet-owner, he shall produce before the Area Rationing Authority his copy of the return in Form 2 furnished in pursuance of clause 5(2) of the Tyre Rationing Order, 1944 together with a statement showing the serial numbers of the tyres acquired by him under the permit and of the unserviceable tyres being replaced, and the Area Rationing Authority shall make the necessary changes in both copies of the return and send back to the fleet-owner his copy of the return.

(3) If the supplier is unable to supply from stock the tyres or tubes specified in the permit, or wishes to replenish his stocks he shall detach Part II of the permit and send it with his indent to the manufacturer.

(4) Any manufacturer furnishing a supplier with tyres or tubes on an indent made under sub-clause (3) shall endorse at the appropriate places in Part II of the permit the manufacturer's serial numbers of the tyres so furnished, detach the portion to be retained by him and return the remaining portion to the Area Rationing Authority which issued the permit.

(5) The supplier shall, within seven days of delivering the tyres or tubes specified in the permit to the permit-holder, endorse on the relevant portion of Part I of the permit the manufacturer's serial numbers of the tyres supplied by him and send the permit to the Area Rationing Authority which issued it.

10. Utilisation of tyres and tubes by stockists—(1) No stockists shall utilise any tyre or tube in his possession for fitment to any vehicle whether belonging to him or to another person except under a valid permit in Form 5 issued to him in that behalf.

(2) Any stockist wishing to obtain a permit in Form 5 shall make an application in Form 6 to the Area Rationing Authority having jurisdiction in respect of the vehicle for which the tyre or tube is required. A separate application shall be made in respect of each such vehicle and submitted to the Area Rationing Authority together with the registration certificate, if any, of the vehicle.

(3) The Area Rationing Authority shall, when issuing a permit in Form 5 for the fitment of tyres to a motor vehicle, record in the registration certificate of the vehicle the manufacturer's serial numbers of the tyres to be fitted.

11. Period of validity of permits—Any permit issued under this Order shall be valid only for the period specified therein.

12. Prohibition of supply and acquisition of tyres, etc., contrary to this Order—No person shall supply or acquire any new tyre, or any new tube otherwise than in accordance with the provisions of this Order.

13. Prohibition of transfer of permits—No person shall transfer to any other person any permit issued to himself under the provisions of this Order.

14. Prohibition of tampering with manufacturer's serial numbers on tyres—No person other than a manufacturer shall obliterate or alter the manufacturer's serial numbers on any tyre.

15. Production of vehicles for inspection of tyres and tubes—An Area Rationing Authority may require an applicant for a permit under this Order to produce the vehicle in respect of which the application is made for an examination of its tyres and tubes, including any spare tyres or tubes he may have in his possession, and may issue such directions concerning the replacement of tyres as it thinks fit; and the applicant shall comply with such directions.

16. Making false statements, etc., in connection with application for permits—(1) If a person applying for a permit under this Order makes any false statement in his application, then without prejudice to any action that may be taken against him under rule 117 of the Defence of India Rules, the Area Rationing Authority may reject that and any subsequent application for a permit under this Order made by or on behalf of that person.

(2) If a supplier makes a false statement or gives a false certificate in connection with any application for a permit under this Order, then, without prejudice to any action that may be taken against him under rule 117 of the Defence of India Rules, the Area Rationing Authority may refuse to grant any permit authorising the supply of new tyres or tubes by such supplier.

FORM I

[See Clause 5(1)]

Return of Stocks and Transactions for the month of 194

Size	Stock at beginning of the month		Sales/Disposals during the month		Receipts during the month		Balance at the end of the month	
	New Tyres	New Tubes	New Tyres	New Tubes	New Tyres	New Tubes	New Tyres	New Tubes
Car and Motor Cycle								
.....								
.....								
.....								
.....								
Giant								
.....								
.....								
.....								

(NOTE—A return in this form should be submitted in duplicate to the Area Rationing Authority so as to reach it before the 7th of each month).

I hereby declare that apart from the above tyres and tubes I have no other tyres or tubes in my possession.

Place.....
Date.....

Signature of Supplier or Stockist

FORM 2

[See Clause 5 (2)]

Declaration to be made by owners of vehicles other than Fleet-owners

Name of owner
Address.....
Type of Vehicle.....

- Passenger Car
- Goods Truck
- Passenger Bus
- Motor Cycle

Registration Number.

Tyres fitted to the wheels of the Vehicle including those on the spare wheels

Other spare tyres in stock

Size	Manufacturers' Serial Nos.	Size	Manufacturers' Serial Nos.
.....
.....
.....

I declare that apart from the above tyres, I have no other tyres in my possession
Place.....
Date.....

Signature of Owner

NOTE—A separate declaration in the above form should be made in respect of each vehicle.

FORM 3

[See Clause 6]

Serial No.....

Counterfoil

Permit No.....

Applicant's Name and Address
.....
.....
.....

Name and Address of Supplier
.....
.....
.....

No. of Tyres.....

Size of Tyres.....

Tubes.....

To be supplied :

ex stock without replenishment

Ordered from Manufacturer on Part II

Reg. No. of Vehicles.....
.....
.....

(Off. date stamp)

(Initials)

FORM 3

[See Clause 6]

Serial No.....

PART I

Permit to purchase tyres and/or tubes

Permission is hereby granted to.....

(Applicant's full Name and Address)

to purchase the following New Tyres or
Tubes

Tyres		Tubes	
Quantity	Size	Quantity	Size
.....
.....

From.....

(Name of Supplier)

to be fitted to the vehicles registered No..

This permit is valid for.....
from date of issue and is not transferable.

Date.....

Stamp and Signature of
Area Rationing Authority

TYRES SUPPLIED BY ME :—

Tyres			Tubes		
Quantity	Size	Mft. No.	Quantity	Size	
.....
.....

Date..... Signature of Supplier

NOTE 1—This part of the permit must be returned by the supplier to the Area Rationing Authority which issued this permit after endorsing Serial Nos. of the tyres and tubes supplied.

Serial No Counterfoil Purchase authorised from..... (Name of Supplier)	Serial No..... Part II Permit to replace Stocks (To be detached and for- warded with order to Manufacturer.) Name and Address of Fleet-owner/Supplier. Quantity, size and type of tyres to be supplied by Manufacturer. Date..... Stamp and Signature of Area Rationing Authority.	Serial No..... Part II Permit to replace Stocks (This part of the permit must be retained by the Manufacturer for his records.) Name and Address of Fleet-owner/Supplier. Quantity, size and type of tyres to be supplied by Manufacturer. Date..... Stamp and Signature of Area Rationing Authority.
--	---	---

(This part of the permit must be returned by the Manufacturer to the Area Rationing Authority after endorsing below the serial numbers of the tyres and tubes supplied by him.)

Tyres			Tubes			Tyres			Tubes			
Quantity	Size	Mft. Serial No.	Quantity	Size	Mft. Serial No.	Quantity	Size	Quantity	Size	Mft. Serial No.	Quantity	Size
.....
.....
.....

Date
 Signature of Manufacturer

Date
 Signature of Manufacturer

FORM 4

[See Clause 7.]

Application to the Area Rationing Authority for a Permit to purchase one or more tyres and/or tubes to replace tyres and/or tubes no longer serviceable

1. Applicant's name and address.....
2. Registered owner of vehicle.....
Total number of vehicles owned.....
3. Reason why application is made by a person other than registered owner.....

Motor Vehicle

4. Class of _____ Reg. No.
Vehicle (in the case of a motor vehicle.)
5. (i) Amount of current monthly petrol ration (Basic Form D).....
.....gals.
Supplementary (Form E).....gals.
- (ii) Amount of special monthly Ration (Form C).....gals.

A,

If petrol for the vehicle in question is obtained by special Receipt in Form state current Book No.....and office of issue.....
(Motor Vehicle)

6. Essential purposes for which _____ will be used.....
Vehicle
.....miles monthly
..... " " " "

7. Nature of profession, business or occupation.....
..... and business address.....

8. Number of tyres at present on vehicle including spares (indicate number of Retreaded tyres if any).....
9. Serial Nos. of all tyres fitted including spares.....

Mark with * those to be replaced.....

10. I hereby declare that.—

(a) Apart from the tyre/s, tube/s, retreaded tyre(s) in respect of the replacement of which this application is made, I have no other unserviceable tyre/s or tube/s in my possession.

(b) The stock of usable tyres and retreaded tyres of the above size(s) now held by me/us at the address given in (1) above, and the number of running and spare tyres of the same size(s) on all my/our vehicles is as follows:—

Size	Number of running tyres (including spares)	Stocks excluding tyres fitted to running and spare wheels	
		Tyres	Tubes

(In the case of a business this declaration must be signed by the owner of the business or by a partner, Director or Secretary on behalf of a firm or Limited Company or by an employoe authorised in writing by his employer).
 Signature.....
 Position held.....
 Date.....

I hereby apply for permission to purchase.....
 new tyre(s) and.....tube(s) size.....to replace the
 same number of worn tyre(s) tube(s).

The worn tyre/s has/have been examined by.....
 whose certificate appears here under.

I declare that to the best of my knowledge the information given herein is in all respects true and correct

Place.....
 Date..... (Signature of Applicant)

Extract from Defence of India Rules made under the Defence of India Act, 1939

Rule 117—

If any person—

(i) when required by or under any of these Rules to make any statement or furnish any information, makes any statement or furnishes any information which he knows or has reasonable cause to believe to be false, or not true, in any material particular, or

(ii) makes any such statement as aforesaid in any account declaration, estimate, return or other document which he is required by or under any of these Rules to furnish,
 he shall be punishable with imprisonment for a term which may extend to three years or with fine or with both.

Certificate to be signed by or on behalf of a supplier

I,.....representing.....hereby certify that I
 (insert name of supplier)

have examined the said worn tyre(s) tube(s) and that to the best of my judgment it/they is/are no longer servicable in its/their present condition and that it/they cannot be repaired or retreaded. I will, if a permit is granted, supply the tyre(s) tube(s) required from existing stock/order the tyre(s) tube(s) required from a manufacturer.

I declare my total stock of tyre(s) tube(s) of the above size or sizes in hand on the date of this application is :—

Size	Stock of Tyres	Stock of Tyres Retreaded	Stock of Tubes	Sales during last 2 months	Any special reasons why replacement of stock is required

(This declaration of stocks need not be completed by a manufacturer)

Place.....
 Date..... (Signature of Supplier)

FORM 5

[See Clause 10(1)]

Permit to Stockist to utilise Tyres and Tubes

Permission is hereby granted to.....
 (Applicant's full name and address)

to utilise the following new tyres and tubes from his/their stock :—

Tyres			Tubes	
Quantity	Size	Mft. Serial No.	Quantity	Size
.....
.....
.....
.....
.....

for fitment to the vehicle registered No.....

(Stamp and signature of Area Rationing Authority)

Date.....

FORM 6

[See Clause 10 (2)]

Application by Stockists to utilise Tyres and Tubes

I,

(Applicant's full name and address)

hereby apply for permission to utilise from my/our stock the following tyres and tubes :—

Tyres			Tubes	
Quantity	Size	Mft. Serial No.	Quantity	Size
.....
.....
.....
.....

for fitment to vehicle registered No..... in my possession.

Purpose for which vehicle in question is used/or to be used—

.....
.....
.....

(give fullest detail, state total number of vehicles maintained. In case vehicle is to be hired or sold, give details of intended hirer or purchaser).

The tyres and tubes specified below are at present fitted to the vehicle, and are unserviceable :—

Tyres			Tubes	
Quantity	Size	Mft. Serial No.	Quantity	Size
.....
.....
.....
.....

Place.....

Date.....

(Signature of Applicant)

S. C. AGGARWAL
Deputy Secy. to the Govt. of India

[Handwritten notes in blue ink, including numbers and illegible text, located at the bottom of the page.]

The 25th September 1945
No. 2034-T.—The following notification, issued by the Government of India in the Department of War Transport, is republished for general information.

By order of the Governor
 C. S. JHA
 Secretary to Government

New Delhi, 11th August 1945

No. 7-LV(17)/45—In exercise of the powers conferred by sub-rule (2) of rule 81 of the Defence of India Rules, the Central Government is pleased to make the following Order and to direct, with reference to sub-rule (1) of rule 119 of the said Rules, that notice of the Order shall be given by publication of the same in the official Gazettes of the Government of India and of the Provincial Government and by the issue of a press note indicating the nature of the Order and the fact of its publication in the *Gazette of India* :—

1. (1) This Order may be called the Commercially Imported Transport Motor Vehicles Control Order, 1945.

(2) It shall come into force at once.

(3) It extends to the whole of British India.

2. In this Order, unless there is anything repugnant in the subject or context—

(a) "the Act" means the Motor Vehicles Act, 1939 (IV of 1939);

(b) "commercially imported transport motor vehicle" means any motor vehicle of the description given in the First Schedule to this Order, imported commercially into India for civil use on or after the date on which this Order comes into force;

(c) "dealer" means any person appointed as such under clause 3 or clause 4 of this Order;

(d) "distributor" means any person whose name is for the time being specified in the Second Schedule to this Order;

(e) "offer to sell" shall be deemed to include a reference to an intimation by a person of the price proposed by him for a sale of a transport motor vehicle made by the publication of a price list, by exposing the transport motor vehicle for sale in association with a mark indicating price, by the furnishing of a quotation, or otherwise, howsoever;

(f) "Provincial Motor Transport Controller" in relation to a Province means the officer appointed by the Provincial Government to be the Provincial Motor Transport Controller for the purposes of this Order, and includes any other officer authorised by the Provincial Government to perform any of the functions of the Provincial Motor Transport Controller under this Order;

(g) "registering authority" means the authority empowered to register motor vehicles under Chapter III of the Act;

(h) "sale order" means an order in the form set out in the Third Schedule to this Order issued by a Provincial Motor Transport Controller;

(i) "sub-dealer" means a person appointed as such under clause 3 or clause 4 of this Order;

(j) "transfer order" means an order in the form set out in the Fourth Schedule to this Order issued by a Provincial Motor Transport Controller;

(k) "Administered Area" means any of the territories set out in the Ninth Schedule to this Order.

3. (1) A distributor may, by a written order in the form set out in the Fifth Schedule to this Order, appoint, in respect of such areas as the order may specify, one or more dealers or sub-dealers for commercially imported transport motor vehicles of any make or makes for which he is a distributor.

(2) The distributor may at any time by a written order revoke or modify any such order of appointment made by him.

(3) The distributor shall forward a copy of every order made under sub-clause (1) or sub-clause (2) to the War Transport Department of the Government of India and to the Provincial Motor Transport Controller having jurisdiction in the area or areas in respect of which the order is made.

4. The Central Government may, by an order in writing, appoint dealers and sub-dealers in addition to those appointed under clause 3 of this Order and may, by a order in writing, revoke or modify such an order of appointment.

5. Every distributor shall, within a week of the date of receipt of a consignment of commercially imported transport motor vehicles from outside India, submit a return in the form set out in the Sixth Schedule to this Order, to the Central Government in the War Transport Department and to the Provincial Motor Transport Controller having jurisdiction in the area in which his main business premises are situated furnishing details of the number and type of such vehicles.

6. The Central Government may by notification in the official Gazette specify the maximum retail price of any class of commercially imported transport motor vehicles and may by general or special order regulate the prices at which and the conditions subject to which commercially imported transport motor vehicles may be sold by a distributor to a dealer or by a dealer to a sub-dealer.

7. Every dealer or sub-dealer shall, by notice in the form set out in the Seventh Schedule to this Order, prominently exhibited on his business premises, indicate the maximum retail prices specified under clause 6 in respect of each make and type of commercially imported transport motor vehicles kept by him for sale.

8. (1) No person shall sell or transfer, or offer to sell or transfer, any commercially imported transport motor vehicle at a price exceeding the maximum retail price specified by the Central Government under clause 6, nor shall he demand or receive any other consideration in excess of that price :

Provided that a dealer or sub-dealer may, in the case of a new commercially imported transport motor vehicle sold in accordance with a sale order charge, in addition to the maximum retail price, such items of delivery charges from the premises of the distributor to the premises of the dealer or sub-dealer, as the case may be, as may be sanctioned by the Central Government from time to time.

(2) No person shall, as a consideration for the sale, transfer or disposal by him of a commercially imported transport motor vehicle take, or make allowance for, any other motor vehicle save in accordance with the written orders of the Provincial Motor Transport Controller.

9. (1) Save as provided in sub-clauses (2) and (3) no person shall sell or otherwise dispose of, or offer to sell or otherwise dispose of, any commercially imported transport motor vehicle.

(2) The Central Government may by special order require any distributor, dealer or sub-dealer to sell or otherwise dispose of any commercially imported transport motor vehicle in his possession in such manner as may be specified in the order, and the distributor, dealer or sub-dealer, as the case may be, shall comply with the order.

(3) Subject to any order made under sub-clause (2) a commercially imported transport motor vehicle shall not be sold or offered for sale or otherwise disposed of except—

(a) by a distributor to a dealer or to a sub-dealer to the extent authorised by the Central Government; or

(b) by a dealer to a sub-dealer within the dealer's area of supply; or

(c) by a dealer or sub-dealer in accordance with a sale order; or

(d) by the owner of the transport motor vehicle in accordance with a transfer order.

(4) No dealer or sub-dealer shall without good and sufficient cause fail to comply with any sale order issued upon him and presented by the person named therein.

10. (1) No person shall purchase, or otherwise acquire, or attempt to purchase or otherwise acquire, a commercially imported transport motor vehicle save in accordance with a sale order or a transfer order issued in his favour.

(2) No person shall have in his possession or under his control any commercially imported transport motor vehicle that has not come into his hands in accordance with the provisions of this Order or of a similar Order for the time being in force in an Administered Area or an Indian State.

(3) Save with the permission in writing of the Central Government, no commercially imported transport motor vehicle shall be pledged or offered or accepted as security for any loan or other financial transaction, or be made the subject of a hire purchase agreement.

11. (1) Part I of every sale order or transfer order shall be retained by the Provincial Motor Transport Controller. The entries in Parts II, III and IV of the sale order shall be appropriately filled in by the Provincial Motor Transport Controller, the dealer or the sub-dealer and the person in whose favour the order is made. Parts II and III of the transfer order shall be appropriately filled in by the Provincial Motor Transport Controller, the transferor and the transferee named in the transfer order.

(2) Part II of the sale order shall be retained by the dealer or sub-dealer as his record of authority for the sale. Parts III and IV shall be delivered by the person in whose favour the order is made to the registering authority along with his application for registration.

(3) Parts II and III of the transfer order shall be made over by the transferor to the transferee, who shall deliver both the documents to the registering authority along with his report of transfer of ownership in accordance with sub-section (1) of section 31 of the Act.

12. Notwithstanding anything to the contrary in Chapter III of the Act, the following provisions shall apply in regard to the registration, or the entry of transfer of ownership in the registration certificate, of a commercially imported transport motor vehicle :—

(1) The applicant for registration shall attach to his application Parts III and IV of the sale order duly completed. The applicant for entry of transfer of ownership in the registration certificate shall attach to his report of transfer of ownership Parts II and III of the transfer order duly completed.

(2) The registering authority shall not register, or make an entry of transfer of ownership in the registration certificate in respect of any motor vehicle which he knows or has reason to believe to be a commercially imported transport motor vehicle unless Parts III and IV of the sale order or Parts II and III of the transfer order, as the case may be, are duly produced before him.

(3) A commercially imported transport motor vehicle shall not be registered in the name of any person other than the person in whose favour the sale order is made. The transfer of ownership of a commercially imported transport motor vehicle shall not be entered in the name of any person other than the transferee named in the transfer order.

(4) Save as otherwise provided by an order in writing of the Central Government no note relating to any transaction of hire purchase shall be entered on the certificate of registration in Form G as set forth in the First Schedule to the Act.

(5) If the registering authority is satisfied that the commercially imported transport motor vehicle may properly be registered, or an entry may properly be made of transfer of ownership in the registration certificate, he shall, subject to the provisions of this Order, proceed to register it or to make an entry of transfer of ownership in registration certificate, as the case may be, in accordance with the provisions of the Act, duly completing Parts III and IV of the sale order or Parts II and III of the transfer order respectively and shall—

(a) firmly attach Part III of the sale order, or Part II of the transfer order, as the case may be, to the certificate of registration ;

(b) endorse the certificate of registration with the warning set out in the Eighth Schedule to this Order ; and

(c) return Part IV of the sale order or Part III of the transfer order, as the case may be, to the authority which issued it.

13. No person shall transfer or attempt to transfer to any other person any sale order or transfer order issued in his favour.

14. No registered owner of a commercially imported transport motor vehicle registered in British India shall remove it, or cause or allow it to be removed, outside British India, otherwise than in accordance with the general or special permission in writing of the Provincial Motor Transport Controller.

15. (1) Every distributor or dealer shall keep such records and furnish such returns in relation to commercially imported transport motor vehicles as the Central Government may from time to time by general or special order require.

(2) Every sub-dealer shall keep such records and furnish such returns in relation to commercially imported transport motor vehicles as the Provincial Motor Transport Controller may from time to time by general or special order require.

16. Every distributor, dealer or sub-dealer shall at any reasonable time produce for inspection by any person

authorised in writing in this behalf by the Central Government or the Provincial Motor Transport Controller any commercially imported transport motor vehicle in his possession, and any accounts, books and such other records that are maintained or are required to be maintained by him under clause 15.

17. An officer empowered in this behalf by the Central Government or by the Provincial Government may, with a view to securing compliance with this Order—

(a) require any distributor, dealer or sub-dealer to furnish any information the officer may require as to the business in motor vehicles carried on by such distributor, dealer or sub-dealer ;

(b) inspect or cause to be inspected any books or other documents belonging to such distributor, dealer or sub-dealer ;

(c) enter and search, or authorise any person to enter and search, the business premises of such distributors dealer or sub-dealer ; and

(d) seize, or authorise any person to seize, any article in respect of which the officer has reason to believe that a contravention of this Order has been committed and any books or other documents which are in his opinion relevant to prove the contravention, and thereafter take or authorise the taking of all measures necessary for securing the production of the article and documents in a Court.

18. A transport motor vehicle which has been released for civil use in an Administered Area or an Indian State in accordance with the law in force in that Administered Area or State of like purport to this Order shall, when such vehicle is in British India, be deemed to be a "commercially imported transport motor vehicle" for the purposes of this Order :

Provided that nothing in this clause shall be deemed to prevent the removal of such a vehicle from British India in the course of its lawful employment.

19. Where any commercially imported transport motor vehicle is sold, offered for sale or otherwise disposed of in contravention of any of the foregoing clauses, by a distributor, dealer or sub-dealer, through any person employed by him or acting on his behalf, such person and also, unless he proves that he exercised due diligence to prevent such contravention, the distributor, dealer or sub-dealer, as the case may be, and any person having charge, on behalf of the distributor, dealer or sub-dealer, of the place where the contravention occurred, shall be deemed to have contravened the said provision or provisions of this Order.

20. If in the opinion of the Central Government any distributor has—

(a) contravened any of the provisions of this Order or of the Civil Motor Cycles Control Order, 1945, or of the Motor Vehicle Spare Parts Control Order, 1944, or of any other order under the Defence of India Rules in respect of any motor vehicle or any motor vehicle spare parts ; or

(b) made any false declaration or statement in relation to any transaction in respect of commercially imported transport motor vehicles, controlled motor vehicles as defined in the Civil Motor Transport Vehicles Control Order, 1944, or controlled spare parts as defined in the Motor Vehicle Spare Parts Control Order, 1944 ; or

(c) committed any breach of the terms of any contract with the Central Government or a Provincial Government relating to the operation or maintenance of transport vehicles ; or

(d) been declared an insolvent ; or

(e) otherwise shown himself unfit to continue as a distributor,

the Central Government may, without prejudice to any other action that may be taken against any such distributor direct the removal of his name from the Second Schedule to this Order whereupon such person shall cease to be a distributor for the purposes of this Order.

21. Any Court trying a contravention of this Order may direct that any motor vehicle in respect of which the Court is satisfied that this Order has been contravened shall be forfeited to His Majesty.

22. The Central Government may by general or special order exempt any motor vehicle or class of motor vehicles from all or any of the provisions of this Order.

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PART IV

FIRST SCHEDULE

[Clause 2(b)]

Descriptions of Motor Vehicles falling within the definition of Commercially Imported Transport Motor Vehicle

Serial No.	Make	Wheel base	Description

SECOND SCHEDULE
[Clause 2(d)]
List of Distributors

1 Serial No.	2 Name of Distributor	3 Place at which business premises of the Distributor are situated	4 Description of the territory in which the Distributor has a trading area	5 Description of commercially imported transport motor vehicles in respect of which appointed as Distributor

THIRD SCHEDULE

[See Clause 2 (b)]

COMMERCIALLY IMPORTED TRANSPORT MOTOR VEHICLES CONTROL ORDER 1945

Sale Order, Part II

Office of the Provincial Motor Transport Controller. No. Date.

Subject to tender of payment and to your having in your possession a commercially imported transport motor vehicle not reserved for disposal in accordance with a prior order issued by me, you are hereby directed to deliver to...

to whom this order has been given a commercially imported transport motor vehicle as follows:—

Make Description at the following price plus delivery charges from the premises of the Distributor to the premises of the dealer or the sub-dealer as the case may be, as sanctioned by the Central Government to be endorsed by you at the time of sale on Parts II, III and IV of this Sale Order.

Parts III and IV of this Sale Order are to be duly filled in by you at the time of sale and to be delivered to the purchaser.

Take notice that if you demand or receive any payment or consideration in excess of the said sum of Rs. plus delivery charges mentioned above you render yourself liable to prosecution under the Defence of India Rules.

Instructions

If on the expiry of ten days after the issue by you of a notice that a commercially imported transport motor vehicle is available for delivery against this order, the person named herein shall have failed to tender to you the price named and delivery charges, this order shall be void. If having deposited the purchase money and delivery charges in full the purchaser fails to take delivery of the motor vehicle you shall after the expiry of one week after the money has been deposited be entitled to recover storage charges at the rate of ten rupees per day.

Provincial Motor Transport Controller. (Copy to be retained by dealer or sub-dealer who is to complete entries on reverse and obtain signature of purchaser.)

COMMERCIALLY IMPORTED TRANSPORT MOTOR VEHICLES CONTROL ORDER 1945

Sale Order, Part III

Office of the Provincial Motor Transport Controller. No. Date.

An order bearing the above number and date has been issued by me upon...

dealer/sub-dealer directing him/them to sell a commercially imported transport motor vehicle as follows:—

Make Description to wheel base inches for payment not exceeding Rs. plus delivery charges as sanctioned by the Central Government.

Provincial Motor Transport Controller.

Sold on to Make Description Price Delivery charges by rail/sea/road, recovered Rs. Dealer Sub-dealer

The motor vehicle has been registered by me as on Registering Authority

Date [To be pasted into the Registration Book]

COMMERCIALLY IMPORTED TRANSPORT MOTOR VEHICLES CONTROL ORDER 1945

Sale Order, Part IV

Office of the Provincial Motor Transport Controller. No. Date.

An order bearing the above number and date has been issued by me upon...

dealer/sub-dealer directing him/them to sell a commercially imported transport motor vehicle as follows:—

Make Description Wheel base inches for payment not exceeding Rs. plus delivery charges as sanctioned by the Central Government.

Provincial Motor Transport Controller.

In accordance with the said order I/we have on sold to transport motor vehicle Make Description Chassis No. for Rs. plus delivery charges by rail/sea/road, from recovered Rs. Dealer Sub-dealer

Date The above is a true statement. Date Purchaser

COMMERCIALLY IMPORTED TRANSPORT MOTOR VEHICLES CONTROL ORDER 1945

Sale Order, Part II, Reverse

In accordance with this order I/we have on... commercially imported transport motor vehicle. Make... wheel base... inches... Chassis No... Engine No... Description... for Rs... plus delivery charges by rail/sec/road, from...

Sub-dealer Dealer

Date.....

The above statement is correct.

Purchaser.....

Date.....

COMMERCIALLY IMPORTED TRANSPORT MOTOR VEHICLES CONTROL ORDER 1945

Sale Order, Part IV, Reverse

The motor vehicle has been registered by me on... (Registration mark assigned)

on... Part III of this order has been pasted by me into the Registration Book issued in respect of the motor vehicle described in this Part. I have also caused the necessary endorsement required by clause 12 (5) (b) of the Commercially Imported Transport Motor Vehicles Control Order, 1945, to be made in the Registration Book.

Returned to the Provincial Motor Transport Controller..... Registering Authority

Date.....

FOURTH SCHEDULE

[See Clause 2 (j)]

COMMERCIALY IMPORTED TRANSPORT MOTOR VEHICLES CONTROL ORDER, 1945

COMMERCIALY IMPORTED TRANSPORT MOTOR VEHICLES CONTROL ORDER, 1945

COMMERCIALY IMPORTED TRANSPORT MOTOR VEHICLES CONTROL ORDER, 1945

Transfer Order, Part I

Transfer Order, Part II

Transfer Order, Part III

Office of the Provincial Motor Transport Controller

Office of the Provincial Motor Transport Controller

Office of the Provincial Motor Transport Controller

No. Date

No. Date

No. Date

is hereby authorised to transfer the commercially imported transport motor vehicle. Registered No. Make. Wheel base. inches. Chassis No. Engine No. Description. To. Provincial Motor Transport Controller.

is hereby authorised to transfer the commercially imported transport motor vehicle. Registered No. Make. Wheel base. inches. Chassis No. Engine No. Description. To. Provincial Motor Transport Controller.

is hereby authorised to transfer the commercially imported transport motor vehicles. Registered No. Make. Wheel base. inches. Chassis No. Engine No. Description. Provincial Motor Transport Controller.

Counterfoil to be retained in the office of issue.

The transfer of ownership has been entered by me on. Registering Authority. Date.

The transfer of ownership has been entered by me on. Part II of the Order has been pasted by me into the Registration Book issued in respect of the motor vehicle described in this Part. I have also caused the necessary endorsement required by clause 12(j) (b) of the Commercially Imported Transport Motor Vehicles Control Order, 1945, to be made in the Registration Book. Returned to the Provincial Motor Transport Controller. Date. Registering Authority

To be pasted in the Registration Book

FIFTH SCHEDULE

(Clause 3)

I, being a distributor under the Commercially Imported Transport Motor Vehicles Control Order, 1945, appoint you having your place of business at to be a dealer/sub-dealer for the distribution of being commercially imported transport motor vehicles. The territory in which you will have a trading area is.

Distributor

Copy forwarded to the Provincial Motor Transport Controller War Transport Department, New Delhi

Distributor

SIXTH SCHEDULE

(Clause 5)

Return of Commercially Imported Transport Motor Vehicles Received

Particulars of transport motor vehicles			Quantity ordered	Quantity received up to date as shown in the last return	Now reported as received		Balance on order	Remarks
Make	Wheel base	Description, e.g., chassis, goods body or passenger body, etc.			Quantity	Date of receipt		

Forwarded to the Secretary to the Government of India, War Transport Department Provincial Motor Transport Controller.

Distributor

Date

SEVENTH SCHEDULE

(Clause 7)

Maximum retail prices of Commercially Imported Transport Motor Vehicles

Make	Wheel base	Chassis only, or with goods body, or with passenger body, etc. Description of any other special equipment	Maximum retail price	Note
				The Government of India have authorised dealers and sub-dealers to charge in the case of a new commercially imported transport motor vehicle to be sold in accordance with a sale order, in addition to the retail price, delivery charges from the premises of the distributor to the premises of the dealer or the sub-dealer consisting of such items as sanctioned by the Government from time to time. The items at present sanctioned are.....
				Dealer
				Sub-dealer

Date

EIGHTH SCHEDULE

[Clause 12 (5) (b)]

Endorsement to be made on Certificates of Registration of Commercially Imported Transport Motor Vehicles

WARNING

The motor vehicle herein described is a "Commercially Imported Transport Motor Vehicle" under the provisions of the Commercially Imported Transport Motor Vehicles Control Order, 1945. The Order is made under rule 81 of the Defence of India Rules. Contravention of any provision of this Order is punishable with imprisonment for a term which may extend to three years or with fine or both.

2. In particular the registered owner for the time being shall not sell or otherwise dispose of the motor vehicle herein described except in accordance with a Transfer Order granted by the Provincial Motor Transport Controller.

3. The Court trying a contravention of the provisions of the said Order may direct that any motor vehicle in respect of which the Court is satisfied that any such provision has been contravened shall be forfeited to His Majesty.

NINTH SCHEDULE

[See clause 2 (k)]

1. The Cantonment of Baroda
2. The administered areas in the Western India States Agency specified in the Western India States Administered Areas (Application of Laws) Order, 1937.

3. The administered areas in the Central India Agency specified in the Central India Administered Areas (Application of Laws) Order, 1937.

4. The Gwalior Residency Area

5. The District of Abu

6. The administered areas in the Hyderabad State specified in the Hyderabad Administered Areas (Application of Laws) Order, 1937.

7. The Civil and Military Station of Bangalore

8. The Kolhapur Residency Area and the Wadi Jaghir

9. The railway lands in the Western India States Agency specified in the notifications of the Political Department, Nos. 189-I.B. and 190-I.B., dated the 8th September 1937.

10. The Rajputana and Central India railway lands specified in the Rajputana and Central India Railway Lands (Application of Laws) Order, 1937.

11. The Punjab States railway lands specified in the Punjab States Railway Lands (Application of Laws) Order, 1939.

12. The Thana Circles in the Rewa Kantha Agency in the Gujarat States Agency and the Dangs.

13. The British Reserve in Mainpur

14. The Shillong Administered Areas

D. R. RUTNAM

Joint Secy. to the Govt. of India